उपसभाध्यक्ष (श्री मोहन्मद सलीम) : महंगाई के मुद्दे पर जब बात हो रही थी, हम अगर समय इतना महंगा नहीं करते तो इसको कनक्लुडिंग स्तर पर ले जा सकते थे।

ایدسیجاده یکس بهنگانی کے متسے پر دید، بات ہودی تی، ہم اگرسے اتنا مینگا نئیں کرتے تو اس کو کنکلوفی بک اکتر تک سے جا سکتے ہتھے۔

(I) STATUTORY RESOLUTION SEEK-ING DISAPPROVAL OF THE INDIAN MEDICAL COUNCIL (AMENDMENT) ORDINANCE, 1992

IL THE INDIAN MEDICAL COUNCIL (AMENDMENT) BILL, 1992

III. STATUTORY RESOLUTION SEEK-ING DISAPPROVAL OF THE DEN-TISTS (AMENDMENT) ORDINANCE, 1992

IV. THE DENTISTS (AMENDMENT) BILL, 1992

THE VICE-CHAIRMAN (SHRI MD. SALIM): The statutory resolutions tlisapproving the Indian Medical Council (Amendment) Ordinance, 1992, and the Dentists (Amendment) Ordinance, 1992, and the Bills replacing the Ordinances will be taken up together.

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): Sir, I move the following resolutions:

- 1. "That this House disapproves the Indian Medical Council (Amendment) Ordinance, 1992 (No. 13 of 1992) promulgated by the President on the 27th August, 1992."
- 2. "That this House disapproves the Dentists (Amendment) Ordinance,

1992 (No. 14 of 1992) promulgated by the President on the 27th August, 1992."

Sir, I would like to read a portion from the debates of the Constituent Assembly for the benefit of my hon.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Have you moved both the resolutions?

DR. JINENDRA KUMAR JAIN: Yes. Can I now explain why I moved these resolutions?

I am reading a portion from the Constituent Assembly debates, Volume 8, Page 213 in which Dr. Ambedkar said that the ordinance-making power was to be exercised in cases

"where the powers conferred by the ordinary law existing at any particular moment may be deficient to deal with the situation which may suddenly or immediately arise." Sir, I want to make a case here that the Government has abused the President's powers to issue ordinances under article 123 of the Constitution It is a panicking and ill advised response to a problem that needs a deeper understanding and analysis Let me explain. The Government has not done its business The Members of this hon. properly. House know that in the Rajya Sabha, a Bill was introduced by the then Minister if Health on 26.8.1987 which was also for amending the Indian Medical Council (Amendment) Act. Sir, that Bill had a provision which is included in this Bill also that any medical college, before it is opened, will have to take the prior sanction of the Medical Council of India. That Bill which was introduced in the Rajya Sabha on 26.8.87 was referred to a Joint Committee of both Houses of Parliament on 14.12.1987 and that Joint Committee of Parliament deliberated on this issue, gave its opinion and submitted a report on 1989. This report, with the opinion of both Houses of Parliament, was in the possession of the Government.

<sup>†[]</sup>Transliteration in Arabic Script.

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Re. Misuse of

I have read the hon. Minister's Statement of Objects where he said that the Government desired it, I can appreciate that the Government desired it. the Government and you, I mean the Minister of Health, have been in the chair for the last 15 months. I would like to remind you that during the last session of Parliament when you yourself so raised this issue along with people like mo and other, said that mushrooming the problem οf of medical colleges, involved corruption, political partonage, and was disturbing all the sane elements in this country. So there was no urgency-for which it was done -for the Government of India to bring this Ordinance during the recess of Par-I say this is an insult to liament. of Parliament, the institution The work done by the Committee of Parliament, Why did the anything for 15 Government not do months or more? And suddenly when the Parliament was in recess, they came out This is very unwith an Ordinance. fair. Sir, the present system of medical education is very biased because it only take care of the people living in the It is heavily loaded urban areas. favour of a westernised medicine, a clinic-based or hospital-based medicinea medicine and a medical system which are quite alien to the needs of the Indian masses, especially to those who are livlng in the rural areas. That is the reason why we failed as a nation and this Government has also failed. All the State Governments have failed to have doctors in the rural areas because the products of this system of medical education do not go to the rural areas. would like to quote a figure which is an authoritative statement by our hon.

Health Minister that even today 14 per cent positions in the primary health centres in the rural areas are lying vacant. So, we need to have a new system of education, a community-based approach. a simple clinic-effective primary health care approach which will provide at least the minimum prmary medical care to the rural areas. Where from

these doctors produced. In our medical colleges.

At a time when we need to discuss about the very basic reforms in medical education, we are asked to give effect and approve an Ordinance which takes away the opportunity from us to a serious debate discussing the medical education reforms. Sir, this is not the first time that I am talking like this. In 1978, this issue was discussed and the had set up a Committee. Government They called it 'ROME', Reorientation of Medical Education. It was in 1978 and now we are in 1992. About 14 to 15 years have passed. What are the recommendations of that Committee? Is the Government serious about its commitment to provide medical care in the rural areas? What is the advantage having this Committee when this Government does not discharge its function and just makes Ordinances and makes it a fait accompli for us to pass that Ordinance into a Bill? I also want to point out another anomaly of this which is hitting our Centre-State relations.

I concede that medical education is in the Concurrent List. It is a right of the Centre as well as of the States. But what I am seeing is the tendency of excessive hunger to rule, excessive hunger for power to run the affairs of this country, excessive concentration of powers in the Central Government, and the State Governments are being deprived more and more of their duties and functions and of their domain which is essentially theirs. is hitting the federal character of Constitution, and this will be another contribution of this Government to weaken the States and concentrate all their powers in the Central Government. We are not very happy with the way some States have gone. And every time we discuss the Centre-State relations, we all say that concentration of all the powers in the Central Government should not take place. But it is taking place all the time. And I wish to request the hon. Minister that while he is taking powers in his hands, he should also please consider that he may not cause such damage to our polity which is going beyond repair

group Dialling

Bill, 1992

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Sir. I also wish to make another point. As I read the Bill or the Ordinance, I find that the Medical Council and the Dental Council are only the recommending bodies and that the final decision, the final authority rests with the Government. These bodies Sir should be professional bodies. If you want these bodies, the Medical Council of India and the Dental Council of India to do justice to their jobs, you should give them powers, you should give them teeth. They should be allowed to play their role to regulate and monitor the medical education administration in their respective areas. But you have reduced them to the position. of just being recommendatory bodies, and all the power and the final decision is in the hands of the Central Government. How can I be certain that the Central Government wlil not take political' advantage? How can I be certain that this power that this Parliament gives to the Central Health Ministry will be immune from the evils of political patronage and political vindictiveness? Sir, we are missing an opportunity, an opportunity to take up a comprehensive Bill on medical education. After all, is the problem of medical education in our country to focus only on one point and that is the mushroom growth of medical colleges? there no problem of under-graduate and post-graduate education, training of paramedical staff, changes in curricula, scope for continuing medical education, development of manpower and super-specialities, and laying of other standards of medical education? These are all issues have to be dealt with by an exercise when we bring the Bill. But this Bill is taking care of only one, that any person having a medical college has to come to the Central Government. And it also has a retrospective effect that any medical colleges which were opened one year before the date you have given -you have given June—have to be approved within year How about those medical colleges which were opened earlier and which are not authorised, which do not have essential ingredients to be qualified for this? And will they go scot-free? This Bill is very deficient. It is very incomplete. It does not solve all the problems, even that limited problem that you are

trying to address. So, my request is that this Ordinance should be withdrawn, and a larger thinking should be done. Already, the two House, of Parliament had taken into account various issues Another point that I would like to mention here is, the Ordinance says that within a year if the Central Government does not give the permission, the applicant is deemed to have got the permission. We know how administrative things happen in our country. Suppose it can be managed that the applicant does not hear within one year. It can be managed. Instead getting the permission, the applicant manages just to ensure that permission is not obtained by him within a year, and he gets it automatically. Such an absurdity of law has never come at least to my notice. The Health Minister is very privileged to have a critic like me calling from the Opposition Benches, I think this 'one\_year' clause is simply absurd. The people who had opened medical colleges and had flouted all the rules before one year, do not come within the ambit of this legislation. And in future also, if I do not get permission, I can manage not to get permission and in fact one can manage with some people to see that the file does not move, and he gets the permission automatically. I cannot understand the rationale behind such kind of legislation.

The basic problem in the country today is not only to look after the health care needs of the privileged few, the few rich classes who live in the cities who can go to private doctors, to nursing homes and to other institutions but the challenge of the day is to provide medical care to the Indian masses who live in rural areas, in our far-flung areas, to our mothers who cannot even get the medical care when they are pregnant, to those unfortunate women who cannot afford even contraception, who do not access to the facilities to be able to regulate the fertility behaviour. And that is the reason why all our prorgammes linked with medical education, medical care and family planning, are coming to a standstill. It is because the very productive houses for producing doctors, for

producing nurses, for producing dentists and for producing para-medical staff, are a sick institution. That is an institution which is quite alien to our Indian needs. What we need to do today is a basic thinking. We need to do a swadeshi thinking as to what is India, what are the Indian population's health care needs and what are the minimum needs of our people, and we need to come out to this House with that sort of legislation and say that here is a new Bill which you processe to this House which will take care of all these things, which will produce doctors and para-medical staff, which will be suitable to our needs. The products of this kind of Indian medical education are not being trained to suit the needs of our country. I am one of the typical products. About 90 per cent of the people who were trained along with me are now serving in America or in England. Why don't we see that thing in the beginning? We are producing dectors who are not suitable to our country. And this Medical Council of India which you are again re-shaping, will continue to produce doctors which are not suitable for this country. Why have this sort of medical education? Why have this Medical Council of India at all? Let us address our problems and let us have a suitable system of medical education. It is not that this has not been done. As I referred to in my presentation earlier, in 1978, this Government realised and set up a committee on reorientaion of medical education. Let us go into what they have to say. There are conferences held every year. Even this year was a conference held by the Medical Council of India. Experts came all over. What did they say? should not the Health Minister channelise all that information which is coming from Indian Medical Association, Indian Rural Medical Association and other professional bodies bring th's information before Parliament and get the approval of Parliament? But no. The Minister of Health takes full advantage of the Presidential powers which are contained in the Constitution under article 123 and when Parliament is in recess, comes out with an Ordinance. Of course. it is a fait accompli,

Sir, I am trying to say this, not with a view to criticising my hon, friend, Mr. Potedar Personally, I have tremendous respect for him. I can only urge upon h.m because there is no other authority in the country to whom I can go. He must accept the challenges of the time. He must look into this problem and come out with a Bill, a comprehensive which would address the problem of medical care in our country and give us docrors who would serve Indians, doctors who would be trained in India, for Indians. We cannot carry on with a system of medicine which was given to this country by those Indians who were trained in England, or, by those who were trained by those who were trained in England, because, the basic socio-economic conditions of the Western society and Indian society are different. Those communities are small, their soc'o-economic standards are rich, and they need hospitals, clinics, etc. Curative medicine the real need of those societies. Our needs are different. We need to have a lot of emphasis on prevention of disease and promotion of health. The curative aspect of medicine is a very small part. Even in regard to curative aspect, the allopathic system is not the only system of medicine. There are other systems of medicine also.

Sir, today, when we are talking globalisation, I would like to see how much scope this country has to contribute to world medicine, how much benefit we can give to the world, by taking to the other countries the fruits of research that our ancient people made in the field of medicine We can contribute. We can earn foreign exchange by export of Indian medicines to other countries. We can start a new process of rejuvenation and regeneration of the Indian ntaion, in this vital area of health. It is being denied now because we continue to get into the same trap again and again. We continue to commit the same

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Through our various amendmistake ments, through our reforms, we continue to put the same wine in a new bottle, a wine which is not the right medicine for the Indian masses. The right solution is, the right drug for the Indian masses is, an Indian solution. That is in your hands, Mr. Minister.

Therefore, I would urge upon the hon. Minister to withdraw this Ordinance and come back to this House, as early as possible—it should not be delayed—with the reforms. We would be very happy to support it and make that Bill into an Act. There is no need for an Ordinance. There is need for a very serious thinking and debate. We would be very happy to support that Bill' Thank you.

श्री मोहस्मद खलीलर रहमान (ग्रान्ध प्रदेश) : यह इतना इम्पाटेंट बिल है ग्रौर इसको ज्वांइंट सलेक्ट कमेटी में रैफर किया गया था । जब कि अटेंडेंम इतनी पुग्रर है, ऐसे में इस चित बिल को लाने का कोई मायना नहीं रहेगा।

خری می خلیل الرحن: یه اتنا امپارشنگ بل ہے اور اس کو جوائزٹ سلیکٹ کمیٹی میں ریفرکیا گیا مقا۔ جبکہ الینڈنس آتی بوور ہیے دیسے میں اس بل کو لانے کا کوئی معنی

उपसभाव्यत्र (श्री मोहन्मद सलीम) : सब पार्टी के लोग बोलेंगेहै।

SHRI V. NARAYANASAMY (Pondicherry): If he wants to speak, he speak. He can make a reference to this in his speech.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M. L. Vice-Chairman, FOTEDAR): Mr. would first move the Indian Medical Council (Amendment) Bill, Sir, I beg to move:

> "That the Bill further to amend the Indian Medical Council Act. 1956, be taken into consideration."

Mr. Vice-Chairman, Sir, may I remind the hon Members, the Government introduced a Bill to amend the Indian Medical Council Act on the 26th 1987, con'aining a number of amendments to the Indian Medical Council Act? The Bill was referred to a Joint Committee of Parliament on 14-12-1987 and the Joint Committee submitted its report to the House on the 28th July, 1989.

As you are aware, after 1989 have been changes of Government at the Centre. The previous Government had desired to review some of the important provision, of the Bill, inter alia, relating to empowering the Medical Council of India to fix the rates of tuition fees in My Ministry had also medical colleges. undertaken a review of the policy covering grant of permission to start medical colleges in the private sector with a view to make them abide by certain conditions, like reservation of seats meritorious students selected through the India Entrance Examination, servation of seats for Scheduled Castes and Scheduled Tribes according to the percentage, fixed in respective States. This policy was under active consideration and would have been incorporated in proposed Indian Medical Council (Amendment) Bill,

However, the Supreme Court of India, in their judgement on 30th July 1992, directed that educational institutions cannot charge capitation fee and "education" including higher education is a fundamental right. A number of private institutions have challenged the above-mentioned judgement for a review by the Constitution Bench of Supreme Court. In the circumstances, it was not found possible to proceed with the Bill as reported by the Joint Committee of Parliament as the case is before the Supreme Court and is, therefore, sub-judice.

The other important aspect related to the growth of sub-standard medical colleges. The situation had largely arisen because of certain inherent inadequacies in the Indian Medical Council Act. New Medical Institutions were being started after getting permission from the State Government and affiliation from the University. The Medical Council of India were being approached much after the

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admission of students had started and been completed. Although the Medical Council' of India were quick to point out the deficiencies in the infrastructure and other facilities, the Council was unable to stop the mushroom growth of new colleges.

The number of unrecognised medical colleges which are operating today indicates the magnitude of the problem. There are 28 medical colleges in the country which are admitting students and do not have any recognition. Reports of new colleges starting in different States began reaching us. What was particularly distressing was the fact that such colleges had hardly any infrastructure and were providing admission in the hope that recognition would come some day.

Unfortunately, some of these colleges had received approvals from the States concerned. The Government of India, had to take firm and immediate steps to ensure that no State permits the establishment of new medical colleges without ensuring the availability of infrastructural facilities stipulated by the Medical Council of India. Had this not been done it was likely that more medical colleges would have been opened in other places by utilizing the avid interest of students to gain admission at any cost. The President therefore, promulgated an Ordinance on 27th August, 1992, to amend the Indian Medical Council Act. The Ordinance covers one of the important provisions contained in the Indian Medical Council (Amendment) Bill' pending before Parliament, namely, getting prior approval of Central Government and the M.C.I. before establishing new medical colleges, increase of seats and opening of new courses of study in the existing medical colleges. The effect of the Ordinance was to check the unplanned growth of medical colleges and prevent people who embark upon opening such colleges from capitalising on the present demand of medical education at the cost of maintenance of standards. Since the finalisation of other provisions of the Bill as reported by the Joint Committee of Parliament would take further time and since Parliament was not in Session, the issue of

an Ordinance was unavoidable.

The Bill placed before the House is in replacement of the Ordinance.

Mr. Vice-Chiarman, Sir, now I come to the Dentists (Amendment) Bill, 1992.

SHRI M. L. FOTEDAR: Sir, I also beg to move:

"That the Bill further to amend the Dentists Act, 1948, be taken into consideration."

Sir, Dental Council of India is a statutory body constituted under the Dentists Act, 1948. Apart from advising the Central Government on the curricula and standards of dental education, recognition of the dental qualifications granted by the Universities and other dental institutions in India, it also maintains the Indian Dentists Register.

According to the existing provisions of the Dentists Act, 1948, it is not mandatory to seek prior approval of the Dental Council of India and the Central Government before starting a new dental college or expanding its intake capacity or introducing a new course of study. Taking advantage of this lacuna in the Act, anyone could start a new dental institution provided he could obtain affiliation from a University and permission from the State Government. This increasingly being done without reference to the standards of hopsital facilities, staff, equipment etc. as set out by the Dental Although Council of India. circulars were being issued by the Central Government as well as the Dental Council of India from time to time advising the intending institutions not to open dental College without obtaining the prior permission from the Dental Council of India, it had not yielded the desired effect in the absence of legal provisions. Students continued to get admission in the new sub-standard dental colleges and after they had put in 2-3 years of study, pressures were built up for recognition of the degree. More specifically the Dental Council of India brought to the notice of State Governments of Karnataka and Blhar on 26th December, 1991 about the functioning of some dental colleges without proper infrastructural facilities without the prior approval of Dental

Council of India. As efforts of the Council had not yielded the desired results, the Dental Council requested the Central Government to issue an Ordinance requiring prior approval of the Council before establishment of a new dental college, increase of seats or starting Postgraduate ourses in any existing institution.

Over the last few months, there were reports of a number of dental colleges having been opened without obtaining the approval of the Dental Council of India. There are at present 34 private dental colleges which are unrecognised. January to August, a total of 23 requests for recognition has been made to the Dental Council. Bold and determined steps had to be taken to contain the irresponsible manner in which dental colleges were being opened without considering the need to provide proper standards or facilities essential for furthering professional dental education. Had this not been done it was likely that more dental colleges would have been opened in other places by utilizing the avid interest students to gain admission at any cost. The President has, therefore, promulgated an Ordinance on 27th August. 1992 to amend the Dentists Act, 1948. The Ordinance makes provisions for prior permission of the Central Government before establishment of new dental colleges, increase of seats and opening of courses of study in the existing dental Such permission has to obtained in the form of a Scheme containnig all relevant particulars like availability of adequate financial resources, accommodation, equipment, attached hospital etc. The form of the scheme is under preparation in consultation with the Dental Council of India.

The Bill placed before the House is in replacement of the Ordinance.

Sir, I appreciate the arguments which Dr. Jain has advanced, and if the debate goes on on this issue, I would like to reply later. But, before the debate is held on the main issue, I would request him that in the light of what I have said, let him withdraw the Statutory Resolution that he has put before this House, and then

we can discuss the different provisions of That is what I request. the Bill.

The questions were proposed.

DR. JINENDRA KUMAR JAIN: Sirshall we consider his request after the debate is over or at this stage?

SHRI M. L. FOTEDAR: I think this is the stage when he should show his good gesture and withdraw his Resolu-Then we can discuss the business.

DR. JINENDRA KUMAR JAIN: want to have a dialogue with the hon. Minister in the spirit in which he There are two concrete assusaid it. rances that I demand, which I want him to make on the floor of this House. There are two specific assurances that I need because he holds all the powers in his hands, reducing the Medical Council of India and the Dental Council of India into recommending bodies. 1 want an assurance from him that there will be no patronage or adverse discrimination in matters related to medical education on a political basis. This is the first assurance I want, that on political considerations you will not favour or disfavour the issue relating to medicat education.

THE VICE-CHAIRMAN (SHR! MD. SALIM): Dr. Jain, you have already spoken in favour of your Statutory Resolution. After the debate you consider whether you will withdraw the Resolution. Already you have moved it. The Bills have already been moved. Let us start the debate on the Bills and the Resolutions together.

DR. JINENDRA KUMAR JAIN: may withdraw it if I am given....

THE VICE-CHAIRMAN (SHRI MD. SALIM): You have already advocated in favour of your Resolution. Please, please.

DR. JINENDRA KUMAR JAIN: Sir, I will put my demands after the debate. SHRI W. KULABIDHU SINGH (Manipur): Thank you, Mr. Vice-Chairman for giving me this opportunity to make my observations on the Indian Medical Council (Amendment) Bill, 1992 and the Dentists (Amendment) Bill, 1992

Re. Misuse of

By and large I would like to support the Bills, both the Bills. But in certain respects a lot of amendment is necessary. The hon, Heath Minister has given the genesis of the introduction of the Ordinances and the present Bills. He has mainly dealt with the mushroom growth of medical colleges and dental colleges. All the Members in this House will agree that the mushroom growth of medical colleges and dental colleges does not create a good climate. So, we are all unonimous on that, But, taking advaninge of that mushroom growth, between barring the starting of new colleges and barring the opening of new courses of study, there should be some difference. I lay emphasis on opening of new medical colleges on the one hand and on the other on the opening of a new course or giving admission to some additional students, two or five students by the institutions or by the Government. These two are very different things. Opening a new medical college may be a very important and very vital matter, but opening a new course or giving admission to some additional students, two or five students by the institutions or by Government. These two are very different things. Opening a new medical college may be a very important and very vital matter, but opening a new course or increasing the admission capacity by two or five seats should not be kept in the same category. The Government has put these two categories on the same plane. Opening a new medical college carries a huge responsibility, and certain infrastructural facilities are necessary. But, for increasing a few seats, two, five or more number of seats in any particular, Government-recognised medical college, for this purpose, why is the Central Government so eager to usurp power? Why is the Medical Council so eager to usurp the power? Already Government-recognised medical colleges or Government-recognised dental colleges

are there. To increase a few seats, why should the Central Government or the Medical Council of India be so eager to usurp the power? William Blackstone said:

"Power corrupts, and absolute power corrupts absolutely."

I agree with the hon. Health Minister fully that on opening of new colleges there should be some permission. It examined by the Medical should be Council of India or by the Central Gonecessary infravernment whether the strure is already there or not. Very good, well and good. I fully support it. But, for increasing a few seats, two or five seats, the Central Government should not be so eager to usurp the power of that. If the recognised medical institutions and the State Government, concerned think that the increase of a few seats is very necessary, should they wait for the Central Government or the Medical Council of India's

approval? It goes without saying that the Government dithers and the element of red-tapism is always there. So, for these petty matters, i.e. for increasing a few seats or for opening a new course by the recognised medical colleges, there should not be such a bar. This should be differentiated from opening a new medical college,

## .. [The Vice-Chairman (Shri Syed Sibte Razi) in the Chair.]

The hon Health Minister has stated that there are 28 unrecognised medical colleges and 34 unrecognised dental colleg⊲s. Those colleges are there unfortunately. We will not encourage them. If there is a lack of infrastructural facilities and equipment, those institutions should not be recognised that I agree. But there is one point to which I would like to draw your attent'on. I have got data about the number of recognised medical colleges in advanced States in India. In Bihar there nine such recognised medical colleges. In Andhra Pradesh also there are 9. In Maharashtra, there are 12 Government

Medical Colleges while in Tam.l Nadu the number is 11. In Uttar Pradesh, there are 9, while in West Bengal there In this way, these are 7. advanced States have got sufficient number medical colleges. The position is different in backward States like Kashmir or the North-Eastern States. In the State of Assam, there are three medical Colleges, but in the rest of the other seven sister States there is only one. For the North-Eastern States, Himachal Pradesh, Kashmir or even Goa, the number of these colleges is not sufficient. I repeat for the seven North-Eastern States there is only one medical college. Of course, in the State of Assam there are But the other seven medical colleges. States taken together, including the State of Manipur, have got only one medical college. So, for opening a new medisort of cumbersome cal college, this course of furnishing the scheme first to the Central Government, which will then send it to the Medical Council of India for its consent, should not be there. I had earlier conceded that for opening new medical colleges the Medical Council of India and the Central Government should have some say and that it should examine the availability of infrastructural facilities. Medical and technical education are in the Concurrent L'st and the Central Government has got a heavy responsibility in the matter of medical education. I ask why the Central Government does not show special interest for the backward States and regions. The regional imbalance in this respect should be removed. When we speak of equality and regional imbalance, then should you allow so much of imbalance in respect? If you persist with it, a lot of problems will arise. It will give rise to divisive and separatist tendencies. In fact, such tendencies have already cropped up. Therefore, the Central Government, which has got absolute powers in the matter of medical education, should ensure those backward States are helped new med cal colleges. start One State is having 14 medical colleges and the seven States together are having only one medical college. Why? is absoutely an imbalance. This will be a very bad augury. The hon. Health

Minister has mentioned about the Supreme Court judgement which held that edu cation, including higher education, a Fundemental Right In that case that is too far to be thought of by the citizens of the North-Eastern Sates. Therefore, with the observation of the Supreme Court-I am not sure whether it is the finding of the Supveme Court a mere observation in the form of obiter dicta is that medical education is a Fundamental Right. I believe that review applications have been filed by certain applica-In that review application, the finding that higher education is a Fundamental Right may be reviewed. I cannot believe myself that medical education is a Fundamental Right of every citizen in India. I cannot conceive of it. So that application may be reviewed. However, the spirit enunciated by Supreme Court should be followed by the Government of India.

Finally, I want to urge upon, through you, the Givernment of India that the regional imbalances should be removed and some more medical colleges should be started in the North -Eastern States. Thank you.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Mr. Vice-Chairman, Sir, I rise to support the Indian Medical Council (Amendment) Bill, 1992. Though I have moved some amendments, it is likely that I am going to withdraw my amendments at the time of voting. But what I feel abou this Bill and what should be the frame of medical education are very important. That is what I am going to express in this House.

The Government of India have brought forward this Bill after issuing an Ordinance. Our hon. Minister has rightly pointed out: "However, by early 1992 it became necessary to reconsider some of the recommendations contained in the Joint Committee's Report keeping in view

the current requirements of medical education. While the matter was in an advanced stage of consideration, the Supreme Court of India in the judgement in Mohini Jain V. Government of Karnataka on 30th July, 1992 held that educational institutions cannot charge capitation fee and that education, including higher education, is a Fundamental Right. A number of private institutions have challenged the above mentioned judgement and sought a review by the Constitution Bench of the Supreme Court. In the circumstances. Government has, therefore, considered it advisable not 10 proceed with the 1987-Bill as many of the matters covered by the Bill will become subject of review by the Supreme Court."

Further it has been said that opening of new medical colleges led to the mushroom growth of medical colleges. These are the two important aspects that this Bill has highlighted.

As it has been stated in the Bill recently there was a hearing in the Supreme Court and the private medical institutions have challenged the judgement the case of Mohini Jain V. Government of Karnataka. Then some of the private medical institutions in Maharashtra also have gone to the Supreme Court. hearing was over. Now the judgement is to be delivered. How many doctors are What is the ratio of there in India? doctors and the population? For every 20,000 population or more there is one medical doctor. If I am wrong, Dr. Jain can correct me. I was hearing him very patiently when he was putting forth his arguments. He is a medical doctor. I am not a medical doctor. I also do not own any medical college. My State has got the maximum number of medical colleges in the private sector. Some of the medical colleges are not good. But the majority of them are doing very well because one medical college was started in Pravranagar by the Pravranagar Cooperative Sugar Factory. Padm-Shri V. K. Patil, who had been awarded the title by Pandit Jawaharlal Nehru himself, started the first cooperative sugar factory in India. And that sugar fac-'or at Pravara, Ahmednagar

has started a medical college. The Indian Medical Council has given recognition to the institution. Later on, former Member of Parliament, Mr. Yashwant Mohite who was from Karad. from where Mr. Prithviraj Chavan or Mrs. Premlata Chavan was elected, also started a medical college. That medical college also got sanction from the Indian Medical Council. There are some new medical colleges in Maharashtra and Karnataka. And some medical colleges have come up in Andhra Pradesh. And it is said in newspapers that Mr. Janardhan Reddy had to lose his position as the Chief Minister due to the new private engineering colleges. I do not agree personally with this.

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After a large number of complaints, the Government of India has formulated the Indian Council of Technical Education to obtain permission to start engineering colleges. And the former Chief Minister of Maharashtra. Mr. Vasant Dada Patil had permitted about 50 engineering colleges in Maharashtra Before that, there were only 2000 engineers coming out per annum from different universities. Now, there are more than 15,000 engineers coming out of universities every year. And that is the only reason why if you go to Maharashtra you will find that every block, every taluk, is having an industrial establishment. About 50 per cent of the engineers who are coming out from the institutions are not going to any government office begging for jobs. They want to start their own industrial units. That is the reason why Maharashtra is the leading State in the country in the field of industry. That is the State which is having more per capita income than any other State in the country; that is the State which is bringing out more number of technocrats, engineers, medical doctors and so on than any other State every year. Some newspapers criticise that these institutions, engineering and medical colleges, come up like mushroom and that is why the Government of has become more sensitive and brought an ordinance and one day, they will close

Since Vasant things. down all these Dada's time, there was not a single engineering college which came up in Maharashtra. As a result of that, the industrial growth of the country is affected. The main question before our country is how to create new technocrats, power; how India can be taken into the age of modern technology: how to bring about a very modern industry in country; how to bring new doctors who are technically more qualified. I proud to say that some of our doctors have got the Nobel Prize. Dr. Khurana, who was serving in the USA....(Interruptions).

DR. YELAMANCHILI SIVAJI (Andha Pradesh): He is not a medical doctor.

SHRI VITHALRAO MAPHAVRAO JADHAV: Might be. He is a doctor like you and me. He is doing some research in the medical field. Let it be.

The second thing is that I had an opportunity to visit the Powai Institute. I knew that more than 60 per cent of the engineers who are coming out of that institute go abroad, either to the USA or to some other country. What reason behind that? That is important, produce more can number of doctors and if they are going to seek employment somewhere else, then it is not useful for our country at all. As my friend, Dr. J. K. Jain said what about the mass health of the rural areas? How many doctors are going to the rural areas? Actually, education is a State subject. As per Constitution, for every citizen of country there is the right to education. Up to the age of 14 years, it should be free. Even if you charge 25 paise for education, it is not free then. That also capitation. What is happening in the Doon School of Dehradun and Scindia School of Gwalior? They charging from Rs. 10.000/to Rs 12.000/per term as fees. That also capitation fee. The question is, if the Government is not prepared to bear the expenses of the students, then Government has no right to say to other

institutes that they should not charge any fee. Any fee which is charged outside the framework of the Constitution is a capitation fee. It is a question of time I haves and have-nots. So many have stated this thing in our party meetings in Maharashtra that for the people who are below the poverty line-their propulation comes to 30 per cent - you reserve 30 per cent seats in medical, engineering and all technical colleges and their expenses should be borne by the State Government or the Central Govern-That is what we should do and that is what social justice demands. That is the need of the hour. Education is a State subject. The Central Government has unnecessarily taken upon itself the burden of the All India Council Technical Education. A lot of corruption is going on. While giving permission to start any engineering college, there are so many bottlenecks. There are officers who are indulging in corruption and the people who want to start some good institutes never get the permission to start the same. All things are going on like this. It is also our moral responsibility to see that the medical education is not very costly. I have got information about my own State-Maharashtra. In one of the rural medical colleges which is situated at Ambedubai in Maharashtra, the State Government of Maharashtra is spending Rs. 1,84,000 on one student per year. Then what about the urban medical colleges St. George Medical College, J.J. Medical College, Bombay? The Government of Maharashtra is spending about Rs. 3 lakhs per student per year. The State Government is bearing these expenses. The Government of Maharashtra is spending crores of rupees. Though they are not in a position to do it, they are doing it. We have to spend more money on primary education. It is obligatory on our part that primary education up to the age of 14 should be free without any cap tation fee. If any fee is charged by the institute, the State Government or the Central Government should comeforward to bear the expenses of the poor students. That is the responsibility of the Government. That is why I have mentioned in my amendment at pages 1 to 4 that the

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word 'Central Government' wherever it has occurred should be substituted by the word 'State Government' because it is the responsibility of the State Government and the Central Government should not unnecessarily take upon itself this burden and then do nothing. That is not advisable at all. I have gven several amend-I have already mentioned in my statement that fees in the private medical colleges shall be allowed to chargel on a cist-effective basis, that is to say, the recurring expenses of medical college and 700-bedded teaching hospital, which does not exclude capital expenditure for establishment of a college or a hospital, and the of such a college shall bear the capital expenditure. If either the Central Government or the State Government is unable to provide the expenses for the reserved category of students, as has been provided under this section, the trust of such medical college shall be allowed to increase the management seats proportionately and in respect of the Government medical college, all such expenses should be borne by the State Government concerned. I strongly defend the rights of the poor people of this country. What is the scenario in our today? A student who has secured 95 per cent of marks in the 12th standard, is unable to get admission in the medical college. And what is the rule for admission? Any student who has secured more than 50 per cent marks is eligible to get admission in any course of his choice. I would like to know from the fon. Minister as to in which city. which town, a student who has secured 50 per cent marks has got admission in the medical college or in the eng neering college. It is not possi-There is cut-throat competition. I strongly defend the 30 per cent population which is living below the poverty line. Those people should be given economic and social justice. Thirty per reservation for admission in medical, engineering and technical colleges should be made on the basis of poverty line and not on the basis of caste, creed, religion and so on. That is what we need today.

That is very important. Sir, there so many medical colleges which have already come up. Now this law will applicable only after 27th August. Before 21th August there are hundreds of institutions. What are we doing for them? I give the picture in Maharashtra. Out of 14 or 15 medical colleges, 5 or 6 colleges did not get sanction from the Indian Medical Council. They did not give them Government is running the permission. those institutes. My submission is this. Suppose, your district is having a medical hospital, Government hospital, which has got 500 to 600 beds. If the Government is eligible to start a medical college it can start the medical college. It can utilise the services of the staff of that hospital. If the Government is unable to do it, and if any trust is coming up and if they want to start a medical college in any district, Government should allow them. That is what I suggest

One thing more. It is also essential to find out what the percentage of rural students is in the medical and engineering colleges. How many are getting admissions? Only wards of doctors are getting admission into medical colleges. If the wards of doctors don't get meritorious marks, then they will pay a very high capitation fee or donation and get the admission. They will go to the private colleges and become doctors. What about the roor man who is working in the farms or who is working in the industry on daily wages? Is his son getting admission in an engineering or medical college? Now the time has come when we have to think on those lines and keep education as a State subject. You out some restrictions on the State Government while giving permission. You don't unnecessarily carry the burden of these things which are being done by the State Governments. With the mushroom growth of medical colleges it is not possible to do so. What is the percentage of medical doctors in our country? Not even one per cent, as my friend. Dr. Jain, has said. It is not possible. It is not possible for the Government or any doctors to create such infrastructure to construct a 700-bed hospital? Do you know what the cost of constructing a 700-bed hospital? It costs

about Rs. 14 or 15 crores. Not a trust single private can do that. The point is lhe Government must consider all these realities. Either you bring forward a comprehensive Bill or you accept all the amendments which I have given. If you are not going to accept them, even then I am going to support it because is my moral responsibility to support it because I belong to your party but the question is: what kind of social and economic justice are you going to give to the poor students of this country? That is very important. What message is to go? It is not a question that you grant permission to people who are charging 5 lakhs or ten lakhs as donation

I don't mind that. If you are unable to do, either you increase some management quota or you bear the expenses of the 30 per cent people who are living below the poverty line. is a poor community. "Community" does not mean "caste". Fotedarji, you are a very learned man, you have been trained under the leadership of Madam Indira Gandhi. Madam Indira Gandhi was goddess to me. I loved her personally and till death I am going to love Madam Indira Candhi and Rajiv Gandhi The point is that the Indian society must get economic. social and educational justice and from that point of view these should be considered. If possible, and if you are going to accede to my request, then you form one Parliamentary Committee and have a detailed study this Bill. Let us find out some solution and what is to be done medical education.

With these words I support the Bill. Thank you.

श्री मोहम्मद सलीम (पश्चिम बँगाल) उपसभाध्यक्ष महोदय, यह जो दो विधेयक प्रस्तुत किए गए हैं इनके पीछे एक बैंकग्राएंड है। जो श्राडिनस लाया गया कैंपिटशन फीस के बारे में या नए मेडिकल कालेज खोलने के बारे में, सरकार की इच्छा शक्ति इसके पीछे नहीं थी। तब विद्यार्थियों ने कानून का दरवाजा खटखटाया। दस-बारह साल तक सरकार के कान में कोई ग्रावाज पहुँची नहीं।

उनकी राजनीतिक इच्छा शक्ति तो थी नहीं बल्कि ग्रपने राजनीतिक स्टार्थ को बढ़ाने के लिए एक के बाद एक राज्यों में इस तरह के कालेज खोलकर एक प्रकार का व्यवसाय करने की इजाजत दी जाती रही ग्रौर लाखों रुपए ऐंठने की कोशिश की जाती रही । कुछ काले धन के मालिक ग्रौर कुछ राजनीतिक लोग दोनों मिलकर यह कोशिश कर रहे थे। तब विद्यारियों ने कानून का दरवाजा खटखटाया सप्रीम कोर्ट ने यह राय दी कि यह गलत हैं। संविधान का जो प्रियम्बल है ग्रौर डॉयरेक्टिव प्रिसिपल्स हैं, यह उसके विरुद्ध है कि रुपए लेकर सीट बेची जाए । उस समय हमारा पिछला सब चल रहा था लेकिन मरकार खामोश बैंठी देखती रही। हमारे स्वास्थ्य मंत्री जी यहां है, उनकी खामोशी की कुछ वजह थी वयोंकि इस खेल के सांथ बहुत से ऐसे लोग जुड़े हुए थे जो काले धन के मालिक हैं राजनीतिक पहुँच रखते है

विद्यार्थी रास्ते में उतरे, रास्ते में उतरे ग्रांध्र प्रदेश में तिमलनाड मे कर्नाटक में श्रांदोलन हुए। जब संसद का सत्र खत्म हुम्रा तो मार्डिनेंस पास हुम्रा ग्रौर ग्राज फिर इतने महीनों के बाद उसी म्राडिन सको कानन में परिवर्तित करने के लिए यह विधेयक पेश किया गया। जब कि मुँबी महोदय ने खद कहा कि हमारा <del>ऐक कांप्रिहैंसिव बिल एडिंग है ग्र</del>ौर हमेणा यह बात कहते रहते हैं कि बीच में सरकार बदल गई इसलिए हम ला नहीं पाए। पता नहीं फिर सरकार बदलने का इंतजार कर रहे हैं शायद डेढ़ साल स यहां श्रापकी सरकार है। जो है नही वह है इच्छा शक्ति, ग्रगर में ऐसा कह तो गलत नहीं होगा । ये सोच रहे थे कि श्रांध्र प्रदेश में, कर्नाटक में, तमिलनाडु में कछ ग्रौर मेडिकल कालेज खोल लिए जाएं, र्वेसे इकटटे कर लिए जाएं, कुछ राजनीतिक लोग ग्रुपने-ग्रुपने क्षेत्रों में प्राइवेट मेडिकल कालेज ग्रीर डेटल कालेज बना लें, तब दरवाज पर ताला लगाएंगे ग्रौर यही वजह है कि ग्राध्न प्रदेश में 12 मेडिकल कालेजों की डेटल कालेज के रूप में राज्य सरकार ने ग्रनुमति दे दी। उसके खिलाफ विद्रोह हम्रा विद्यार्थी रास्ते में उतरे, बंद श्रायोजित किए गए, लाटी चली, गिरफ्तारियां दी गई। मैंने खद इस विद्रोह में हिस्सा लिया ।

सरकार जिस ग्रार्डिनेंस को रिप्लेस कर रही है, मैं एक सवाल पूछना चाहता हूं कि ग्राखिर वह कांप्रिहैंसिव बिल जो ज्वाइंट सेलेक्ट कमेटी ने यनैनिमसली पास किया, ग्राप उसको क्यों नहीं ले रहे हैं। कहते है सुप्रीम कोर्ट में सब-जुडिस है। सप्रीम कोर्ट ने तो ग्रपनी राय दी। वह हमारे संविधान के ग्रनुसार, डायरेक्टिव प्रिंसिपल्स के ग्रनुसार भ्रौर प्रियम्बन मे जो कहा गया है, उसके श्रनुसार है। ग्रापका बिल ग्रगर उसके ग्रन्सार है तो वह सुप्रीम कोर्ट की राय के प्रति मुदाखलत नहीं करता बल्कि सुप्रीम कोर्ट की राय को सराहता है। स्राप इसका बहाना बना रहे हैं। सुप्रीम कोर्ट की राय का वहाना बना रहे हैं ग्रीर मेलेक्ट कमेटी न जो रिपोर्ट दी थी, वह मान ली जाती तो मेडिकल काउंसिल के हाथ में ज्यादा ग्रधिकार होते ग्रौर वह मजबती से इसकी देखभाल करती और जो हमारी श्राय्विज्ञान शिक्षा का स्तर है उसकी भी श्रच्छे ढंग से देखभाल की जा सकती। स्राप इस रास्ते पर नहीं गए।

ग्रभी भी मंत्री महोदय सिर्फ सदन में ही नहीं, सदन के बाहर भी चाहें वह पत्नकार वार्ता में हों, चाहे वह सेमिनार्स में हों, चाहे वह जो लोग इस मामले में जडे हुए हैं प्राइवेट मेडिकल कालिजों के लांग, उनके साथ वार्ता में हों, वे यह कहते है कि सरकार प्राइवेट मेडिकल कालेजों में कैपिटेशन फीस के विरुद्ध है, लेकिन चंकि सरकार पैसा नहीं लगा सकती इसलिए हम कुछ जो व्यक्तिगत उद्योग वाले व्यक्ति हैं उन्हें ये मेडिकल कालेज खोलने देने हैं। प्रधानमंत्री से लेकर वित्त मंत्री तक, सब लोग यही कह रहे हैं कि हमारे पास मेडिकल कालेज बनाने के लिए पैसा नहीं है, हम खर्च नहीं कर पायेंगे इसलिए हम ऐसे लोगों को इजाजत देते हैं। कहां जायों गे वह लोग ? जहां ढाई लाख रुपए में एक सीट बेची जाती है वहां मेडिकल कालेज बनेंगे ग्रौर दूसरी ब्रोर ऐसे रीजन्स हैं जहां मेडिकल कालेज खलते ही नहीं हैं। जो प्राइवेट ऐंटरप्रेन्योर-शिप वाले जो लिकर बैरन हैं, जो सुखा मछली का व्यापार करते है उनके साथ

राजनीतिक व्यवसायी ज्ड़ जाते हैं ग्रौर देखते हैं कि लिकर से ज्यादा फायदा मेडिकल कालेज खोलने में होगा तो वह मेडिकल कालेज खोल रहे हैं। इससे क्या मेडिकल ऐजुकेशन की शिक्षा नहीं गिरती जा रही है? जो ढाई लाख रुपया देकर मेडिकल की सीट खरीदेगा वह क्या गांवों में जाएगा ? जो ढाई लाख रुपया इनवैस्ट करेगा वह इसका रिटर्न देखेगा कि कितना मिलेगा। वह इसी कोशिश में लगा रहेगा। हमारे देश में ऐसी बहुत सी कुप्रथायें हैं, जैसे सती की प्रथा है, डादरी की प्रथा है। एक ग्रौर कुप्रथा ग्राप मेडिकल कालेज खोलने की चला रहे हैं, जो मोनोपली कमीशन की रिपोर्ट है, ग्रनुसूचित जातियों ग्रौर जनजातियों के ग्रारक्षण की बात है तो बहुत से प्रचार माध्यम हैं हमारे देश में जो बहत बड़े हथियारों का काम कर रहे है। जब ढाई लाख रुपया में सीट बिक जाती है तो कहां मैरिट का सवाल है? जिसके पास काला धन है, वह खरीद सकता है तो मेरिट का कहां स्थान रहता है। यहां पर मंत्री महोदय ने यह ग्राश्वासन दिया कि सरकार प्राइवेट मेडिकल कालेज. इंजीनियरिंग कालेज, डेंटल कालेज खोलने के विरोध में है। ग्रापके पास कोई मेडिकल कालेज खोलेगा तो इसलिए नहीं खोलेगा कि उससे मेडिकल शिक्षा में, चिकित्सा में, ज्यादा उन्नति होगी स्रौर लड्कों को ज्यादा ग्रच्छी शिक्षा मिलेगी । वह इसको व्यवसाय के नज़रिए में देख रहे हैं।

दूसरी बात यह है कि भारत जैसे देश में जो प्रापकी कमेटी है, जो जनादंन रेड्डी साहब की कमेटी बनी थी, इत्तिफाक से ऐसा हुग्रा कि उनकी चीफ मिनिस्टरिशप चली गई प्राइवेट मेडिकल कालेज के सवाल पर । उनका कहना है कि ग्रास नेशनल प्रोडक्ट में से हमें तालीम पर जितना खर्च करना चाहिए वह हम नहीं करते हैं। जो ग्रागे बढ़े हुए देश हैं उनको छोड़ दें तो भी जितना प्रतिशत अन्य देश शिक्षा पर खर्च करते हैं उतना हम नहीं करते हैं। हम केवल तीन प्रतिशत खर्च करते हैं। हम केवल तीन प्रतिशत खर्च करते हैं। हम केवल तीन प्रतिशत खर्च करते हैं। हम शिक्षा को जिस नजरिए से देखते हैं उसी का नतीजा है कि हमारें यहां केपिटेशन फीस प्राइवेट मेडिकल कालेज

श्रीर डेंटल कालेज खोलकर लोग ने रहे हैं। वह नजरिया हमें बदलना होगा तभी मेडिकल एजुकेशन में सुधार संभव है।

तीसरी बात यह है कि हमारे देश में इग्वटरों की जो संख्या होनी चाहिए वह कम नहीं है लेकिन हमको जरुरत है गांव में जाने वाले डाक्टरों की । ग्राम शोगों को जो बीमारियां होती हैं उनकी चिकित्सा के लिए हमें डाक्टर चाहिए । लेकि : ऐलीट मेडिकल कालेज बनाकर ग्राप उनको डिग्री दे सकते हैं लेकिन वह डाक्टर गांवों में नहीं जाएंगे, वह चिकित्सा सब के लिए चिकित्सा स्वास्थ्य केन्द्र बने सबको सुविधा मिले जो हमारी जिम्मेदारी है वह हम नहीं निभा सकते हैं। हमारे देश मैं डाक्टरों की जो संख्या है उसके मुकाबले में नर्सेज नहीं हैं, पैरा मेडिकल स्टाफ नही है । हमारे समाज में यह देखने में ग्राता है ग्रीर उसी का फल यह है कि डाक्टर बनने के लिए वह लोग श्राएंगे वह पैसा लगाएंगे क्योंकि डाक्टर बनने से ज्यादा वेसा मिनेगा, इसलिए पैरा मेडिकल स्टाफ के लिए सरकार यह ' जिम्मेदारी क्यों नहीं लेती कि नर्सों की ट्रेनिंग के लिए स्कल खोले, पैरा मेडिकल स्टाफ की कमी दूर करने के लिए ट्रेनिग स्कल खोले। इसके लिए वह नैयार नहीं है क्योंकि इससे ज्यादा फायदा नहीं होगा।

महोदय, ग्रापका ही बताया हुन्ना यह नवाब है जो 2 दिसम्बर को इसी राज्य सभा में तारांकित प्रश्नु संख्या 127 के उत्तर में कहा गया है कि केषिटेशन फीस की जहां ग्रदायगी की जा रही है ऐसे 8 रियासतों में मेडिकल कालेज हैं।

कर्नाटक में 13 मेडिकल कालेज हैं जहां किपटेशन फीस है, महाराष्ट्र में 10 है। ब्रभी यादव जी चले गए ।.. मेडिकल कालिज हैं जहां केपिटेशन फीली जाती है। तमिलनाडु में दो हैं, आंध्र-प्रदेश में एक है, ग्जरात में एक है, मणिपूर में एक है, पंजाब में एक है श्रौर विहार में दो हैं जो रिकोगनाइज्ड नहीं है। म्राप यह कह रहे हैं कि इस विधेयक के जरिये या श्राडिनेंस के जरिये मेडिकल कौंसिक से परमिशन लेनी पड़ेगी जबकि हमारे पास ऐसा भी है कि स्नाप राजनीतिक वृद्धि से जब काम लेते हैं गलत ढंग से तो तमाम इंतजाम ग्रौंर बंदोबस्त करने के बादजुट भी वर्षों दिल्ली क दरवाजे खटखटाने पड़ते हैं कि हमारे मेडिकल कालिज को मान्यता दे दो। ग्रगर हम एक मरे नेता के याजिन्दा नेता के नाम पर कुछ लाख लगाकर मेडिकल कालिज की विलिंडग भी नहीं है खड़ी कर देते हैं तो उसको माणयता मिल जाती है। ग्रापको जो ग्रधिकार दिया जायेगा उसका सम्पूर्ण श्रौर अच्छे ढंग से प्रयोग होना चाहिए यह ग्राश्वासन भी मिलना चाहिए ,। वरना टु मच सेन्ट्रलाइजेशन होगा ग्रौर राजनैनिक दृष्टिकोण से व्यवहार करेंगे जो घटना ग्रभी घट रही है उमसे गलत जगह पर हम चले जायेंगे क्योंकि हमारा इंटेन्शन अलग होता है जबहम विधेयक लाते हैं श्रीर जब इम्पलीमेंटेशन करते हैं तो इंटेन्शन **अलग होता है अगर राजनीतिक नज**रिये में कुछ खोट है। यह हम 45 वर्षों से देख रहेहै।

सुप्रीम कोर्ट का जो फैसेला है जिसकी तरह आपने इशारा किया है वह यह है शिक्षा इक्लुडिंग हायर एजुकेशन फालोज

group Dialling
Bill, 1992

फाम फंडामैंटल राइट्स ग्राफ लिव। हम इसको इतने दिन तक नजरग्रंदाज करते रहे हैं। जो हमारा ब्नियादी हक है शिक्षा उच्च शिक्षा तक ग्राप संविधान में 42वां संशोधन करके उसकी जिम्मेंदारी कांकेट लिस्ट में ले ग्राये हैं । ग्राए इससे ग्रपने हाथ नहीं धो सकते है । इसका प्रावधान करना पडेगा बंदोबस्त करना पडेगा। ग्रगर लाखों लोग ग्रशिक्षा में डुबे रहेंगे श्रौर जो पैने से खरीद सकता है बाजार में जाकर उनके लिए दरवाजे खोल देंगे तो इससे जो सोशल टेंशन होगा उसका श्राप सामना नहीं कर पायेंगे । इसलिए यह जिम्मेदारी ऋ।पकी है यह जिम्मेदारी पूरे राष्ट्र की है। सुप्रीम कोर्टने यह कहा है: इट इज द ड्यटी ग्राद्ध द हमारे संविधान के नेतागण ने यह बताया है, राष्ट्रके प्रति यह निर्देश दिया है कि शिक्षा का प्रावधान स्रापको करना पड़ेगा, स्वास्थ्य का प्रावधान स्नापको पड़ेगा । वहां म्राप यह नहीं कह सकते कि रुपया हैं जिसके पास उसे जिसके पास रुपया नहीं हैं उमपे नहीं मिलेगा । इसलिए मैं फिर कह रहा हं श्रगर श्रापकी राजनीतिक इच्छा शक्ति होती सही होती तो श्राप वह कम्परीहैंसिव बिल जो पाँच साल से पड़ा हुग्रा है सिलेन्ट कमेटी की रिपोर्ट के बाद दो साल से तीन साल से पड़ी हुई है उसे ग्राप ले ग्राते लकिन ग्रभीजो सेन्ड्रालाइजेशन कर रहे हैं हम इस विधेयक का समर्थन तो कर रहे हैं लेकिन ग्रापकी नीयत के खोट के बारे में

इशारा कर रहे हैं वह हाउएवंर वाली शब्दा-वली हटा दीजिए ग्रपनी डिक्शनरी से। कहिये हम कैंपिटेशन फी का विरोध करते हैं, प्राइवेट मेडिकल कालिज का विरोध करने हैं लेकिन हम पैसा लगा नहीं पायेंगे इसलिए कुछ न कुछ जगह पर, कहीं न कहीं हम यह देंगे। यह श्रधिकार नहीं रखना चाहिए। श्रान्ध्र प्रदेश, कर्नाटक श्रौर महाराष्ट्र का नाम लिया है इसमें श्राप कोई दूसरा नहीं ले सकते । हमारे यहां के एडीएमके के साथी गुस्सा हो सकते हैं। जो कहते हैं। प्राइवेट रिसोर्स **ग्राफ द मोबिलाइज करना है** एज्केशन के लिए, हमने देखा है तमिलनाडु में क्या हुम्रा । प्राइवेट मेडिकल कालिज को रिकोगनाइज किया है, छात्र भर्ती हो गये उसके बाद जो प्रावधान करना चाहिए था वह नहीं किया । सरकार ने उसको ले लिया । सरकार ने 14 करोड़ रुपये खर्ग किये ग्रौर उसकी मांग बढ़ा कर जो भरायत थी पूरी कर दी । उसके बाद ग्रापकी साथी जयललिता जी प्राइवेट हाथों में देरही है। वह स्रापकी साथी बनी हुई है। सरकार के 14 करोड़ रुपये खर्च करने की बात किस चीज की तरफ इशारा करती है ? हम जिस उद्देश्य से कह रहे हैं प्राइवेट मेडिकल कालिज, प्राइवेट कालिज. प्राइवेट इंजीनियरिंग कालेज प्राइवेट पार्टीज पैसा डालने के लिए नहीं बैठी हुई हैं। वह पैसा निकालने के लिए बैठी हुई हैं। वह शरायत को पूरा नहीं कर सकती । जैसे ग्रभी ग्रापने मेडिकल कालिजेज का नाम लिया, ग्रच्छा होता दो तारीख को जो तस्वीर पेश की है उस उत्तर के साथ कौन मेडिकल कालिज कौन लोग चला रहे है यह भी लिख देते । जो मैनेजमेंट हैं, जो पालिटिकल पावर उसके पीछे खड़ी है वह ताकत देती है कि मान्यता मिले बगैर वह मैडिकल कालिज चालु कर दे, उसमें विद्यार्थी

भर्ती किये जायें वह ग्रापको ब्लैकमेन कर रहे हैं मैं यह चाहता हूं कि श्रगर सापकी वह राजनीतिक इच्छा शक्ति है कै विटेरेंशन फी बंद करनी चाहिए, शिक्षा को नेकर व्यवसाय बंद करना चाहते हैं ग्रौर हमारी जो जहरत है समाज की उसके ग्रनुसार शिक्षा का बंदोबस्त करना चाहते हैं उसके पीछे कौन से वे लोग हैं जो यह मेडिकन कालिज चलाते हैं इसको ग्राप ग्राइडेंटीफाइ कर दें। धन्यवाद।

شرى دسرسليم « بشبح بزگال" :اپ دھيكش مروديد يه بو دو ودخيك يرستت كفيك ہیں ا کے پیچھے ایک بیک فراؤ نار ہے۔ جو ارد ينينس لاما كما كييتينن فيس كے يارے یں یا نئے میڈیکل کالج کھو ننے کے مارے یں۔ سرکار کی اچھاشکی اس کے <u>تیم</u>ے نہیں تھی۔ تب ود مارتھیوں نے قانون کادروازہ كمظ كعظ ادس باره سال تك سركار كركان ی*ں کو*ئی اُ واز پہنچی نہیں۔ انکی راجنبتک ایم تولقي تهبيب بلكه اسينه راجنيتنك سوارية كوطيقة کے لیے ایک مے بور ایک راجون میں اس طرح کے کالیے کھول کر ایک پرکارکا ویوسا نے کی امپازرے دی جاتی رہی اور لاکھوں روپے اینتھنے کی کوشش کی جاتی رہی۔ کچھ کا ہے دھن کے مالک اور کچھ راجنیتک ہوگ دونوں ملکم يركوشش كررب عصفه تت وديارهيون

نے قانذن کا دروازہ کھٹکھٹایا اورسپریم کورٹ نے یہ رائے دی کہ یہ فلط ہے۔ سمودھان کا جو پرتمبل ہے اور ڈائریکٹیو پرسیلس ہے یہ اس کے ورودھ سیے کہ روسینے نے کرسیٹ بیمی ما نے اس سمے ہارا بچھلاستر چل رہاتھا لیکن سر کار خاموش بیطی دیکھتی رہی۔ ہمارے سواسته منتری جی بہاں ہیں انکی خاموشی کی کچھر وج بھی کیونکراس کھیل کے ساتھ بہت سے ایسے ہوگ بوٹرے ہوئے تقے سو کانے دھن مجے مالک بهي اور را منبتك بننج ركھتے ہيں۔ ودبارهتی را ستے کمیں اتر سے۔ نویوان راستے میں اتر ہے۔ اندھرا پر دیشس میں تل ناڈوہی، كرنانك بين أندون بيويخه حيب سنسدكا سترحمتم بهوا تعه آرڈینینس پاس بہوا اور آج بھر ا تنے مہینوں کے بعد اسی ارڈینینس کو قانون میں پر بورتن کرنے مے سے یہ ودھیک انگر كياميا - حيك منترى مهوديه نے نود كماك بهارا ایک کمیری بنیسیو بل بینندنگ سے اورہینر یہ بات کمتے رہتے ہیں کہ پن نکہ بینے میں رکار برل مئى اس ييے ہم لائنبس يائے يتر ننبي عمر سركار بدينے كا نتظاركرر بيين شايد-لیکن ڈیرم سال سے بہاں آپ کی سرکارہے جو بيے نہيں وہ بيے إيخانشكتي اگريس ايسا

كبول تو علط نبي بوكا . يدسورج رسع تق

كميرًا مدهما برديين مي يحرنا كيامي يال الدو

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«امط از دی وی وی آف دی اسٹی طاہمارے منودهان مے نیتاگن نے یہ بتایا ہے. راشطر مے برتی یہ نردیش دیا ہے کہ شکتا كا پراودهان آب كوكرنا پڑے کا سرکا وستھ کا براودهان کی توکرتا پڑے۔ کا ساکا۔ وہاں اب یہ نہیں کہ سکتے کہ جس کے پاس روییہ بیراس کو ملے گا۔ عبس کے پاس رویہ نہیں ہے اسے ہیں ملے کا اس سے میں بعركم ربابهون أكراب ك دان منتك اجما شكتی بهوتی۔ میرم بهوتی تواریا وه کمپر کامبنسید بل جو یا بنے سال سے بڑا ہوا ہے سایے ہ کیٹی کی ربورٹ سے بعد دو سال سے یمن سال سے پڑی ہوئی ہے اسے آپیدائے لیکن ابھی جوسینٹرلائزیشن کررسے ہیں بماس ودهيك كالتمطفن توكررير ہیں نیکن آپ کی نبت کے کھوٹ کے مارے ىبى اشارە كررىيى بە باد ايور والى شِداولی بطا دیجیےا پنی ڈکشنری سے کہیے ہم کیبٹیشن فی کا ورووھ کرتے ہیں برائیویٹ میڈ لیکل کا لیج کا ورودھ کرتے ہیں۔ لیکن ہم پیسہ نگا نہیں پائیں گے۔ اس سے کچھ نه کچھ مِگه پرکہیں نہیں ہم یہ وینگے۔ یہ ادھىيكارىنىي ركھنا چاھىيە أندھرا برديش. مم ناكك اورمها لأشطركا نام لياسيد اس بي

م پ کوئی وکرا نہیں نے سکتے۔ ہمارے یہاں تھ

توكا اورلاح نيتك وكشم كون سعوي بار كربي كمير. توجو كمفتنااعي كمسك رسي بيد. اس سے غلط جگر برہم بیلے جائس گے۔ كيونكه بمارا انتبنشن الك بهوتاسيعي وحب بم ورهريك لاتعبي اورجب المبلينطشن ر نے ہی توانٹینشن الگ ہوتا۔ ہے اگر رَانَ زَرُّنَا الْظُرِيهِ مِنْ يَجَعُو كَعُورِ صَاسِيعِهُ مِي م نه م ورنغول سے دیکھ رہیے ہیں۔

ىبرىم كورط كاج فيصله سيعطس كى طرف آینداشاره کیابید وه به سیرشکشا انكلود تك بائرا بحكيش فالوز فرام فنزاميشل رأ تنسس أف نيور بم اس كو استفادن تك نظران از کرے اور بعد ایں ۔ جو مارا بنیادی *ق* حير شكشا. آپچ شكشا تك آپ سنودهان سعد۲۲ وال منتشودهن كرسكة آب كي اسكي زمر داری کنگریک تسعی اس کے آئے ہیں۔ ٱپ اس سے اپنے ہاتھ نہیں دھوسکتے ہیں۔ اس كا براودهان كرزا برسي كا. بندوبس كرنا بطريب يما اكر لا كھول نوگ استك البر مور ہے رہیں گے اور بو <u>ہیسے سے</u> خرید سکتا<u>ہے۔</u> با*زاریس جاک*ران *مے* لیے *دواز* کھول دیں گے۔ تواس سے پوسوٹنل ٹینشن ہوگا اس کا آپ سامنا نہیں ممریا ٹیں گے ا<u>سط</u>ت یہ ذمہ داری آپ کی ہے۔ یہ ذمہ داری پورے

راشطری بے سیریم کورٹ نے یہ کہا ہے:

group Dialling Bill. 1992 انجینئر نگ کالج ۔ ٹوینٹل کا بج کھو<u>ینے ک</u>ے

ورودھ میں ہیں۔ آئیے یاس کوئی میڈلیکل

كاليج كھوبے كا. تواس بيے نہيں كھوبے كا

كه اس سے مدری شکشایں چکتسایں

براينويث انطر بريينيورستب والع جواكمربرن پیں۔ بوسو کھا مجھل کا بیویاد کرتے ہیں لنکے ساقة را جنیتک ویوسائے جرم حاتے ہیںاور ديكفته بين ليكر سيزياره فانده ميثريكل كالخ نعویزیں ہوگاتو وہ میڈیکل کارمے کھول رہے ہریا۔ اس سے کیا میڈ کیل ایجوکیشن کی شکسٹا نہیں گرتی جارہی ہیے۔ ہو ڈھان لاکھ روبیہ دے کرمیدنیل کی سیٹ خریدے گا دہ كياكازن يس جائے كا حود معاتى لاكھ دويم الذيب الشاكر مع كا وه اس كا رفرن و كمعيكا كركتنا يليظائه وواسي كوششريس ككا ر بیے گا۔ ہمارے دیش میں ایسی بہت سى كيرتقائيس بيرا حيسي سى كى يرتقل بد مخادری کی پرتھاہیے۔ ایک اور کپر تھا كب ميديكل كابح كهوسن كى چلارسيمىي ـ جومون ہولی کمیشن کی رہےرے ہے۔انوسے جاتی اورجن جاتیوں کے ارکشن کی باسم توالييد ببت سے برجار مادھيم ہي۔ بارے دیش میں جو بہت بڑے ہمتیاروں کاکام كرربير بي وجب فصائى لاكه روبيه مي سيدط بك جاتى بعد يتوكمال ميرط كا سوال ہے۔ جس کے پاس کالا دھن ہے۔ وه نوريدسكتاسيد. توميرط كاكبال استمان ربتاہے۔ یہاں پر منتری مہود سے نے یہ آستواسن دياكه مركاد پرايپوييط ييژلکل کالج

زیاده انتی بوگی اور اطرکون کو زیاده آجی شکشا ملے گی- وہ اس کو ویوسلنے کے نظریہ سے ديكھرسيے ہيں۔ د*وسری بانت پرسیے کہ عجارت <u>عب</u>ے دیش* میں جو آیا کی کمیٹ سے ۔ جو جذارون رہیں مياصب كي كيعي بن تتى ـ أنفاق سيدايسا به إكد ان كى چىف منسطرشىپ ئىلى گى برائتو يىڭ مٹریکل کا بج کے سوال پران کا کہنا۔ بیدکہ گراس بیشنل بروڈکسٹ میں <u>سے ہ</u>م کو تعلیم برجتنا خرج كرنا جاسيه وهام منبي كرت ہیں۔ جو کی بڑھے ہوئے دلینس ہیں۔ ان کو چیور دس نو بھی جتنایہ تبیشت ديش شكشا يرخري كرته بي اتنابه بي مرتے ہیں۔ ہم کیول تین پر تیشست خرج کمیتے ہیں ۔ ہم شکشا کوجس نظریہ سے دیکھتے ہیں۔ اسی کا نیتجہدے کہ ہمارے یماں ىببيشنن فيس براينوميث ميديكل اورونيظل کا بج کھول کر ہوگ نے رہیے ہیں۔وہ نظریم ہمیں بدلنا ہو گاتھی میٹر لیکل ایجو کیشن میں سرھارسمعىوۋىيە.

تببری بات یہ ہے کہ ہمارے دلیش ہیں

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انكست بركشن سنكعيبا ١٢٤ كم اترين كها مميلسبع كدكيب فيشن تيسس كح جزال اوائيكى كى جارى بيد اليسد ٨ رياستون ١٥ ميونين كالج بي كرنا كك بي الامر يكل كالع بي **جهال کیپٹیشن فلیس ہے۔** مہالانشٹریس اہمیں كيب ال كو فحرَّ المجى يادوجى <u>مجلم تمت</u>ر. ١٠ مينديك كالخار أن جها ممينيشن فيس لى جاتى بعد تمل نافزدي، ود بمی ایر مرا بر دایش میں ایک ایک ہے۔ گبرا من ایک ہے۔ می دور میں ایک مید وال **یں ایک ہے اور** بہار می*ں دو ہیں۔ 'بوریکو گوااز*د منیں ہیں۔ آپ یہ کہ دسمے ہیں۔ کواس ودھیک کے ذریعے یا اُرڈیننس کے ذریے مريكل كونسل سع برسيشن ليني برساء في . جبكم جارسه ياس ايسا بهى ميدار أب رائ نينك يرهى سەحب كام ليتے ہيں . غلط وسنگ سے تو تمام انتظام اور بند وہست گریزندکے ما دیود می ورستوں دق کے درواز کے تکمی آ مے مید سرکاریہ وسمہ داری کیوں سنیں مین کم بڑتے ہیں کہ ہمارے میڈیکل کا بج کو مانیتہ نرسول کی طریننگ مے بیے اسکول کھولے۔ دیرود اگریم ایک مرے نیتا کے یا زندہ نیتا پیرامیڈ لیکل اسٹاف کی کی دور کرنے مے ہے مے نام پر مجولاکھ لگاکر میڈیکل کالج کی طر مننگے اسکول تھوسے اس سے لیے وہ ملد کے بھی مہیں ہے کھڑی کردیتے ہیں او تیار تہیں سے ۔ کیونکہ اس سے زیادہ فاکدہ اس كو مانيته مل جاتى ہے ۔ آپ كو بواد عيكار ىنىس بىردگا-دیاجائے گا۔ اس کاسپورن اور اچھے ہ معنگ سے ہر پوگ ہونا چاہیے۔ رَاْتُوا<sup>ن</sup> بمى ملنا چاسىيے ودن \* فوچے سيٹرلائزيشن

داکٹروں کی جد منکعیا ہوتی چائے، وہ کم بنیں ہے میکن ہم کوان ورت ہے گاؤں ایں جلنے واسے ڈاکٹروں کی ۔ عام ہوگوں کو جو براراں بهوتى بين اللي بيكتشا كم ليع بينين فأكر چاہیے۔ میکن ایلیٹ سیڑک کا کا جا بناکر منعکته پیمین ده ٹاکٹو محاؤں میں نہیں جائی گے۔ وہ میکنشا ك فيرس استخير كيندر بيس وعكندا سويدهاسك جوبهاري وتم وارى دوه ہم انہیں بنجا کے ہیں۔ ہمارے ویش ہیں ڈ اکھوں کی جوسٹ کھیا ہے۔ اس کے مقابلہ مِي نرميز بنهي بين - بيراميديكل اسِنات المين هار عاماح تري ويكفنه میں السید. انداس کا بھن یہ ہے کہ و اکثر بنز کے نے وہ وک آیس کے ۔ وہ يبيه زُكاكي كُي كَيْ الله فَاكْرُ عِنْ مِنْ زیارہ پی<u>ید ملے گا۔ اس میے بیرامڈریکل اس</u>

مهودے۔ آپ کابی بتایا موایہ جواب بے ج<sub>و</sub>۲ دسمبرگو اسی راجیرسبھائیں تا<mark>دا</mark>

**جاتی ت**ومی*ٹرلیکل کاؤنس کے باتھ یں ز*یادہ ادعیکار ہوتے اور وہ معنبوطی سے اسکی دیکھال

میں کھیما ورمیڈیکل کالج کھول یہ جائیں. یہ سے التضح كرييه جائين . بحو راجنيتك يوگ لينه الينه المثيترول بس برائرويط ميثريكل كالجاور فرنیش کا بیج بنالیں تب درواز سے برتالا لگائیں کے اور بہی ومبہدے کہ اُندھراپردیش یں ۱۲ میڈویکل کا بحوں کو ڈینٹل کا ج کے روسيه ببس راجيه مركارن الغمتى ويدى السك غلاف ودروه بهوا- وديار مقى راستيمي از س. بند ٱيوجىت كغِرِيحُدُ. لائمَى چلى ـ گرفتارمال دى كنير بيس في ودروه بس مقدليا-سركاربس أرويننس كوريليس كررسي بيد ين ايك سوال بوجينا جابتا بهون ر ا خروه كمبرى بنسيع بل جوجوائز في سليكي کمیٹی نے یونینیسسی پاس کیا آپ اس کوکیو<sup>ں</sup> تہیں ہے رہے ہیں- کہتے ہیں سرم کورط میں سب جو ڈس سے۔ سیریم کورٹ نے توایتی را نے دی ۔ وہ ہمارے سمودھال بھے ابنے بسار۔ طحائر یکٹیو بیرنسپلسس کیے الفیسار ا وربر ممل من جو كها كيابيرا سكما نوسار سے۔ کے ان سارے انوسارہ تو وہ بہریم کورہ کی دائے کے پرتی مداخلت

تنهين كرتيا بلكه سيريم كورث كى دائمة كومرابها

ہے۔ کپ اس کابہار بنار ہے ہیں۔

*میریم کورٹ کی رائے ک*ا بہانہ بنار<u>ہے</u> ہیں اور

سيكسف كمينى ته جور بورط وي تني وه مان في

كرتى ا ورجو بهارى اً يور وكيان شكشاكا استر مع اس کی بھی اعظم وصنگ سے دمکھر معال کی جاسكتى ـ ايداس راسته بر سبي سكنے ـ أبعى الجحى مترى مهودر هرت سدل بيرس منہیں۔ سدن سے باہر بھی جا کہ وہ بتر کار وارتا من موں جاست وہ سیبنارس میں موں ماسیے وہ بوادگ اس معاملہ میں جرائ ہوئے ہیں برائیوسٹ میڈلیل کا بج کے لوگ انکے ساتھ وارتا میں ہوں۔ ہمیتہ وہ يركت بي كر سركار براينوسي ميزيكل كابنون میں کمیپیٹشن فیس کے ورودھ سیدلیکن چەنكەركارىيىسەننىي لىگاسكتىاس يىھىم کچے جو ویکتیگت ادبوگ والے دیکتی ڈن انغیں یہ میڈیکل کارج کھولنے ویتے ہی۔ پردهان منتری سے مے ورت منتری کے۔ سب ہوگ ہی کہ رہے ہیں کہ ہمارے ماس میڈ *لیکل کالج بنانے کے بیے پیسہ* نہیں ہے۔ ہم خرج نہیں کریائیں گے اس بیے ہم اسٹیے ہوگوں کو اجازت دیتے ہیں۔ كهان مأتين تم وه نوك جهان وهان لاكورويا میں ایک سیٹ بیچی جاتی ہے وہاں مرد لکل کالیج بنیں گے اور دوسری طرف السیے دیزنس

بي جال ميريكل الع كحلية بي نبي بي بي

اے . ڈی ایم . کے ۔ کے ساتھ غفتہ موسکتے **ېمې. جو کېترین برائیویٹ رس** دی موسلائر بحرینا <u>ہے۔</u> نے دیکھا ہے۔ ممل ناڈ چھاتر بھرتی ہو گئے اس کے بور حویراو دو كرنا چاہيے کتا وہ نہیں کیا. سرکار ہے لیا، سکار نے ۱۲ کروٹر رویس فری اور اس کی مانگ برمهای جوشرائط پوری کردی اس کے میدآپ کی ساتھی ہے للتاجی يرائِزور إلى المقول مين وسيراسي من وه ايد كى سائقى بى بونى برب د سركار كيم اكرور اشاره کر تی ہے۔ ہم جب

THE VICE-CHAIRMAN (SHRI SY-ED SIBTEY RAZI): We have to pass the Bills. There are a few more speakers. I think we have to sit for another one and a-half hours. Shri V. Nara-vanasamy.

SHR1 V. NARAYANASAMY (Pondicherry): Mr. Vice-Chairman. I thank you very much for giving me this opportunity to speak on the Indian Medical Council (Amendment) Bill and the Dentists (Amendment) Bill. The previous speaker who is from the Communist Party of India, has said that this Government lacks the political will and, therefore brought this Bill before this House

ہیں وہ بیسہ نکانے کے لے مبیتی ہوتی ہیں. مرازيكار كالجركانام ليا. اچها بيوتا دو تارت دیتی ہے. کہ مانتیہ ملے بغ*ہ* دى ـ اس بىس ورد مار بول که اگر کا کی وه راح ندیک أب أيترنتيفان كردس، دعتبه وادر

belatedly. I will have to explain to the hon Member though the hon. Minister has said in clear terms how this Bill has been brought before this House, what are the steps taken by the previous Congress Governments. In 1987, a joint Committee went into the matter and at the end of 1989, they submitted a report. By that time there was an election an other was a Supreme Court judgement. After that, this Bill is brought before this House.

I would like to put this question to the hon. Member who said what the Government had lacked the political will.

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They were supporting the National Front In 1990, that Govern-Government. ment was there. If they had the political will, why did they not bring this Bill before this House? Not only that; went all out to support Mr. V. P. Singh that and they said would bring all social measures for the purpose of developing this nation. But it was that Government who lacked the poliical will. It is not the Congress Janata Government. It was the Government and their allies who were ruling the country earlier; it was they who lacked the political will to bring this Bill before this House. The Congress Government has the poitical will and, therefore this Bill has been brought before the House.

Sir, I have been a Member of Time House for more than seven years. and again, right from 1985 till before the joint Committee was appoint by the Government, Members were raising the issue before the House that for medical seats some of the colleges in the States are looting the students. Not only that, hey have been charging enormous capitation fees which a common man, who desires to educate his son in a medical profession, could not pay. Hon, Members from that side or this side, irrespective of party affiliations, raised this issue before the House. But now I see criticism from the other side when we brought this Bill before the House to curb these evils, to give powers to the Central Government to check these problems There is opposition from the other side. The hon. Member Dr. jain, has stated that the powers have been grabbed by the Central Government. It is the States which have misused the powers vested in them. Whatever the party that is ruling in the States, irresrective of party affiliations, the States are biased. They have been gving permission to various private medical leges. Not only that; when the private medical colleges were started, they did not have the infrastructure. They did not have any facilities and the students who paid the fees studied for two to

three years, even without the college's having got affiliation. Even in the fourth year, they did not get affiliation and the students had to agitate. Then it becomes a law and order problem for the States The Central Government has considered ell this, and ultimately they found that the Centrall Government has to regulate the giving of permission for starting new courses in the existing medical colleges. Therefore, Sir, this Bill has been brought by the Central Government.

Sir, the hon. Member from the other side and from here have said that facilities are not there in the private medical colleges and that the students who come out of these medical colleges are not up to the standard. The basic thing is that the students who have been educated and who have been brought to the profession are not up to the standard because of the lack of facilities in these colleges and because they have not been trained in the modern trends prevailing in the medical profession. Therefore, Sir, the Central Government has to intervene for the purpose of regulating and running courses, and also for the affiliation of the new medical colleges and so on and so forth.

Sir, as everybody has said, in Karnataka there is a mushrooming of medical colleges, whichever party may be in Pradesh, recently power. In Andhra several medcal colleges have been opened. In Maharashtra also some medical colleves have been opened. In Tamil Nadu also, some medical colleges have been chened. Sir, the private persons who would like to promote the medical colleges think that they can grab money the students by charging this capitation fee. Sir. even after the Supreme Court's Sir, as the hon. Minister has said, there was a judgement of the Supreme Court in July, 1992 that the capitation fee should not be charged by the medical institutions. Sir, now what are they doing? They are collecting money now an dontions. They changed the word 'capitation fee'. They are now collecting money from the students as donatons

and for building funds. They are changing the name. And circumventing the Supreme Court judgment, they are collecting funds even today in the medical colleges from the students Today, to get admission in a medical college, a student has to pay more than five to six lakhs of rupees. An ordinary person. a person who has got the maximum number of marks, a person who is eligible to get admision in a medical college, is not able to get it. But a student who has got lesser marks and who could not get admission on the basis of marks is getting admision in the medical college because he is wealthy. This disparity is there. The persons who have got higher marks and who have got the eligibility to study in a medical college have been denied admission to study there. But the students who have got lesser marks and who are not qualified for admission are admitted into the mediacl colleges because they are wealthy. This kind of anomally is prevailing in the country as far as medical eduction is concerned. Therefore, Sir. to clear that just to see that this kind of anomally does not exist, this Bill has been brouhgt.

Sir. while moving the Bill, the hon. Minister clearly mentioned that in spite of the Suppleme Court judgment, they wanted to bring this limited Bill because of the mushrooming of medicall colleges. Sir. now there is a petition filed before the Supreme Court by some of the institutons. Therefore he could not bring a comprehensive Bill. Sir, I would like to know from the hon Minister whether they are getting for the Central quota. a minimum of 49 per cent of seats in the private medical colleges or not. While admitting the students according to the annual examination, you have to get more seats from the private medical colleges also when they are affiliated. Sir, under the checks and balances, the Central Government should also have control as far as the admission of the studetns is concerned in the private medical colleges.

Sir, while referring to the private medical colleges, I would also like to refer

to something about the Government medical colleges, the Central Government-run medical colleges and the State Government-run medical colleges. the hon. Minister has said that permission need not be sought by the Central Government. This is according to the Bill Even where the Central Government runs medical colleges these facillities are lacking. The Medical Council sometimes sends a latter to some of the medical colleges threatening to de-affiliate For example, we have a Central Government medical in Pondicherry which is called JIPMER Medical College named after our great leader Pandit Nehru. About three or four years back, the representative of the Medical Council visited that college and found that the number of doctors, the staff and the teaching doctors was less than 40 cent. The doctors go there to teach but they do not do the teching work they get transferred from Pondichery. I vaised it in the Advisory Committee Therefore, the Medical meeting also. Council of India issued a notice that they are going to derecognise it. Like that, there are many medical colleges which are run by the Central Government. The hon. Minister should see that adequate number of doctors are appointed for the purpose of techong and whenever the demand arise for creating new departments, this should be taken into consideration. In the IIPMER institute the funds provided were insufficient and the hon Minister was kind enough to send the Secretary to our State to study the situation and find out how the institute could be helped and I am thankful to the hon Minister for it This is not only the case in my State; in other States also where the Central-Government is running medical colleges, similar situa. tion exists and I suggest that provision of proper facilities has to be taken care of and it should be revevewed personally by the hon Minister.

While concluding I would submit that the nurnose of the Bill is not for usurping power by the Central Government.

It is only for the purpose of regulating the running of these medical colleges, their affiliations, and so on. with this novel provision this Bill has been brought about. Not only that, the Dentists Bill that has been brought by the hon. Minister also cover the same provisions. I therefore. support both these Bills and I think the hon. Member, Dr. Jain, will withdraw his motion of disapproval.

ंश्री संय्प्रिय गोतः (उत्तर प्रदेश) ः माननीय उपसभाध्यक्ष महोदय इस विधेयक पर बोलने की न तो मेरी इच्छा थी ग्रौर न तैयारी थी। लेकिन मैंने जब माननीय सदस्यों के विचार सने तो मझे विरोधाभास ग्रौर भ्रमात्मक वयान ग्रौर सुनने को मिले । हमारे स्वत्मी जी अभी बोले और उनसे पहले यादव साहव बोले जो ग्रब चले गये है। उन्होंने जो बावे कहीं उनसे पहले मैं कुछ बातें कहना चाहंगा। यह बहत ग्रावश्यक है कि ग्रधिक से प्रधिक संख्या में डाक्टर पैदा हो ग्रौर स्वास्थ्य सेव श्रों में श्रपना योगदान करें। हम जरा डाक्टरों के चरित्र को भी देखें। सरकारी भ्रस्पतालों में डावटर सरकारी तनख्याह पते हैं लेकिन जिस शहर में रहते हैं उसी शहर में वे प्राइवेट नरिंग होम भी चलाते हैं । ऐसे डाक्टर जो सरकारी ग्रस्पताली में नियुक्त हैं, बहुत पैसा कमा रहे हैं। वे सरकारी निगमों ग्रौर कारपोरेशनों के पैनल में भी डाक्टर हैं। जब उन डाक्टरों का स्थानांतरण पहाड़ी **प्रथव**ः <mark>प्रामीण क्षेत्रों में</mark> कियं जातः है हो। वहां पर नहीं जाते हैं। मैं उत्तर प्रदेश का रहने वला हं। हमरे यहा की तत्कालीन सरकार जो भारतीय जनतः पार्टी की थी उसको अन्त में विवस होकर के यह निर्णय लेना पड़ा कि सरकरी नौकरी पसंद करो या प्राइवेट निमास होमा। दोनों एक स.थ नहीं चलेंगे। पह डी क्षेत्रो के 8 जिलों के नम गिन ए गए जहां केई डाक्टर नौकरी करने नहीं जता। इस बिल के साथ जहां ड कटरों की संख्या बड़े मोडिकल कालेज खुलें कुछ ऐसी शर्ते भी निर्धारित हो कि जिस जगह डाक्टर सरक री नौकरी करते हैं वहां प्राइवेट होम नहीं चला सके। सत्थ ही सत्थ

ग्रामीण क्षेत्र ग्रीर पहाडी क्षेत्र में भी सेवा के लिए जाना ग्रावश्यक होगा। ग्राप इस तरह की व्यवस्था करें।

group Dialling

Bill, 1992

मान्यवर, दूसरी बात मैं यह कहना चाहता हूं कि अभी जो सुप्रीम कोर्ट का जजमेंट ग्राया हमारे मित्रों ने उस जजमेंट को ब रीकी से नहीं देखा है। मैं केवल संदर्भ दे रहा हूं ग्रौर वह यहां पर किस तरह से लाग होगा? सारी अरक्षण नीति को सप्रीम कोर्ट ने मंडल कमीशन के विवाद के संबंब में तय कर दिया है । उन्होंने एक तो यह कर दिया है कि प्रोन्नित में तो ग्रारक्षण किसी का नहीं होगा । लेकिन यह भी तय कर दिया है कि मेडिकल में, टेक्निकल में, मेथमैटिक्स में ग्रौर बहतों में प्रवेश में भी ग्रारक्षण नहीं होगा। एडमिशन में भी स्रारक्षण नहीं होगः। तो मेरे इन कांग्रेसी मिलों ने यह कहा कि कोई 30 परसेट क गरीबों के लिए ग्रारक्षित कर दिया जःए। सुप्रीम कोर्ट ने कहा क्या है कि ग्र⊦रक्षण करने से मेरिट पर प्रभाव पड़ेगा । जब जिति के नाम ५२ अप्रक्षण से मेरिट पर प्रभाव पड सकता है तो गरीब के नाम से ग्रारक्षण पर क्या मेरिट पर प्रभाव नहीं होगा ? ग्रवश्य होगा । इसलिए सप्रीम कोर्ट के जजमेंट को ध्यान में रखते हए उसे भी नलीफाई करने के लिए एक **ग्रमेंड**मेंट लाना पड़ेगा, एक कांस्टीट्यूशन ग्रमेंडमेंट एक बिल ग्रीर लान तब इस बिल की सर्थकता सिद्ध होगी वरना इससे गरीबों को एडमिशन मेडिकल कालेज में नहीं मिलेगः।

ग्रापको ध्यान में होगा। केन्द्र में भी ग्राधकी सरकार थी, गुजरात भी ग्रापर्कासएकार थी। तत्कालीन गज़रत के मध्य मंत्री श्री मधव सिंह सोलंकी ने उस प्रवेश में, मेडिकल में, कि⊣ था वैकवार्ड -का 10 परसेंट से 18 परसेंट, बढ़ाया था । सारे गुजरात में ग्रादोलन छिड गया । ग्रांदोलन पिछडे वर्ग चलकर ग्रनुसूचित जातियों के भी चला गया । यह कहा गया इससे मेरिट प्रभावित होगी ।

निकलेगी पेट में, तौलिये रह जाएगे चपेटों में ग्रगर ये लोग रहेंगे। सारे देश को उसने प्रभावित किया। मैं पूछता हूं इस तरह से पैसा दे करके **बेंका**र लड़के हैं, जो धर्ड क्लास है श्रींर वेवक्फ मैं तो समझता ह जो पढ़ने भी नहीं जाते क्या वे मेरिट को प्रभावित नहीं करेंगे इस केपिटेणन फीम मे? यह क्या विरोधाभास पहीं होगा उस म्रांदोलन का. स्प्रीम कोर्ट के जजमेंट का और यहां के चन्द लोगों का जिनकी मानसिकता खराब है, जो नही चारी कि इस देश का गरीब जोषित वर्ग' पिछड़े गरीब लोग भी इस राष्ट्र के प्रशासन में भागीदार बन जाए। क्या यह उनकी मानसिकता का परिचायक नहीं है ?

फिर यह प्रश्न ग्रा सकता है, ग्रगर मेडिकल कालेज नहीं खुलेगे तो शिक्षा का प्रचार, प्रसार कैंसे होगा? मान्यवर, हम देखते चले ग्रा रहे हैं, बहुत से व्यक्ति, बहुत से व्यक्तियों के समह, नहत मी समात सेवी मस्थाएं ऐसी है जो ग्रपने पैमे से या पैसा इकटरा करके सस्थाए खोलती हैं, मस्थाएं चलाती है। मैं एक उदाहरण देना चाहता हूं। ऋषि दयान द के जमाने में ग्रार्थ समोज का प्राद्भीव ग्रीर ग्रभ्यदय देश के ग्रंदर हमा। उन्होंने सबसे ज्यादा शिक्षा पर जोर दिया। स्रार्थ समाज ने पैसा इकटठा करके बगैर सरकार के सहयोग से सैकड़ां डी०ए०वी० कालेज इस देश के ग्रदर प्रस्थापित कर दिये। ग्राज भी कान तर का डी०ए०बी० कालेज जिसके ग्रंदर 12 हजार विद्यार्थी हैं, सबमे ब्रडा कालेज है। हर सैयद ग्रहम३ टान न मस्लिम यनिवर्मिटी, ग्रलीगढ भीर पंडित मदन भोहन मालवीय ने हिंदु विष्वविद्यालय, वााणसी खडा कर दिया। तो क्यों नही हम ऐसेलोगों को प्रोत्साहित करें, इन्वाइट करें, ग्राक्षित करें श्रीर उनसे प्रार्थना करें। हमारे देश में बड़े बड़े बोहराज ग्रौर खोजाज हैं जो ग्ररबपित हैं जिनके पास बहुत पसा है या और लोग है। क्षमा करेंगे। मन्दिर मस्जिद वाले, ग्रापका तिरूपति

मन्दिर है। करोड़ों रुपया जमा है ट्रस्टों का, क्यो नहीं इस पैसे का संदूरियोग मेडिकल कालेज, इंजीनियरिंग कालेज के खोलने में किया जाए। क्यों कैपिटेशन फीस ली जाए। सरकार बढ़ावा दे ग्रीर सरकार स्वयं जिम्मेदारी ले। यह सरकार का अपना दायित्व है जैसे मेरे लायक दोस्त ने कहा डाइरेक्टिव प्रिंसि-पल्म ग्राफ स्टेट पालिसी किस लिए है ? इसका तो पहले ही ग्रन्पालन हो जाना चाहिए था ग्रौर ग्रनुपालन हो जाता तो मान्यवर ग्राज यह स्थित नहीं **ब्राती। मैं एक-दो ब**ातें **ग्री**र कहना चाहुंगा। जैसा कि मैंने कहा कि मेरी कोई तैयारी नहीं थी, ग्राखिर इनको प्रोत्माहन कैंसे मिला कि यह बिजनेस के लिए मेडिकल कालेज खुल रहे है।

इसके लिए यह सरकार दोषी है।
पना नहीं कि कोई मंत्री जी बैठे है
कि नहीं, जो थे वह चले गये। तो यह
सरकार क्या दोषी है। दोह री शिक्षा
नीति के कारण इन कालेजों को प्रोत्साहन
मिला है। दोह री शिक्षा नीति ग्रगर
इस देश में नहीं होती, तो यह कानवेंट
ग्रौर पब्लिक स्कूल नहीं खुलते ग्रौर
गरीब के बच्चे शिक्षा से महरूम नहीं
रह पाते। ग्राज बिजनेस के ग्रइडे
जितने यह पब्लिक स्कूल हैं ग्रौर यह'
नर्मशे स्कूल, यह बिजनेस के ग्रइडे हैं
उनसे प्रो त्साहन मिला इन मेडिकल
गालेज ग्रौर इंजोनियरिंग कालेजों को
कि तम भी बिजनेस के ग्रइडे खोलो।

यह सरकार इसके लिए दो घो हैं। क्यो नहीं एक य्रानिकाम कंप्लसरी एंड की एजुकेशन टु श्राल सिटिजंस स्राफ्त दो क ट्री, भारत के तमाम नागरिकों के लिए हो? यह हमारे साम्यवादी भाई वैंठे हैं, यह भी बड़ी राजनीतिक इच्छा-अक्त की बात करते हैं। ग्राप तो गरीबों की बात करते हो। ग्राप हो लाये होते कि देश के प्रदर या प्रदेश के ग्रंदर ग्रावश्यक शिक्षा, समाज शिक्षा व निशुल्क हरेगी ग्रीर कोई ग्रावश्यकता किसी के लिए भी ग्रारक्षण की नहीं होगी। ग्रारक्षण की न्रावश्यकता

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कौन मांगेगा, कोई निर्लंज्ज होगा जो मांगेगा ग्रारक्षण ग्रगर यह व्यवस्था होगी।

लेकिन एक तरफ ग्राप इस व्यवस्था को भी नहीं करेंगे श्रौर शोषित वर्ग व गरीबों को जाति के नाम पर ग्रारक्षण भी नहीं देंगे। जब तक इस देश में जाति रहेगी, तब तक उन लोगों को, जिनका जाति के नाम पर शोषण हम्रा है, श्रारक्षण स्हेगा। इसे कोई नहीं हटा सकता। या तो जाति हटाइये, पारक्षण हटेगा और या व्यवस्था बदलिये तब श्रारक्षण हटेगा।

इसलिए हमारी इच्छागावन पहले जो पुराने पाप हैं, उको भी धोने में लगना चा<sup>ट</sup>ा । में प्रार्थना रहेगा. समर्थन तो हम करना ही पड़ता है. एक रस्म ग्रदायमः भी है ग्रीर हपानी मजबरी भी है। तिकन अब समय प्रा गयाँहै। स्रास्तिर हम कत्र तक इंनजार करेंगे कुछ व्यवस्था में ऐसे पांचिनन करें, हम राज भी बदलें, लेकिन समाज भी बढलें और समाज बब्देगा. इमारी मान्यतार्थे कल्लेंगी।

इ सलिये मैं प्रार्थना कहांगा स्वान्थ्य मली जी में कि जिन मुझाबों का प्रारंभ में मैंने उल्लेख किया, ग्राप क्षपया उनको ध्यान में रखे, लाग करें स्रौर मुप्रीम कोर्ट के जजमेंट की लाईट मे, चेंकि ज्वाइंट रेस्पांनिबिल टी ग्रापः मि:स्टर्स हैं, कौंसिल ग्राफ मिनिस्टर्स की, ग्राप उस अजमेंट के खिलाफ जैमे जाद वानी जजमेंट के खिलाफ, सप्रीम कोर्ट की जजमेंट के लिलाफ, श्राम उस समय विधेयक लाये थे, ग्राप इस तरह का लायें कि ग्रन मृत्तित जातियों के लिए जन-जातियों के लिए, पिछड़ी जातियों के लिए, गरीबों के लिए, ग्रामीणों के लिए भी ग्रारक्षण की व्यवस्था इन तमाम पाइवेट गेटियल कालेपात होगी ।

इन्ही शब्दों के साथ मैं प्रापके विधेयक का समर्थन करता है।

SHRI N. GIRI PRASAD (Andhra Pradesh): Mr. Vice-Chairman, Sir, the two Ordinances relating to the amendment of the Indian Medical Council Act, 1956, and the Dentists Act, 1948, were brought in a particular background, as far as I know, which existed in Andhra Pradesh at that particular point of time. The Andhra Pradesh Government sanconed medical colleges some and some dental colleges also. So far, in Andhra Pradesh. except one minority college, there were no medical or dental colleges in private sector. All of a sudden, for one reason or the other, the State Government accorded sanction for about 12 or 14 medical colleges. So many people had grievances. Some corruption charges were also made and political pressures for Delhi downwards wore applied or the Chief Minister. These were the charges at that time, So, in that background the student community also came into the streets. This rejivatization of medic 1 education and devial education, or whitever it is, was resented and, in order to assuage such folings, the Central Government brought these Ordinances. It may be to bail out the Chief Minister who was besieged by this agitation or, for some other purpose. I don't know.

Even these Ordinances or Bills do not indicate the mind of the Government. What do they want? Only one thing is clear. These Ordinances or Bills will allow the private sector to operate in medical education. That much is clear. Earlier also it was there, but it was in the realm of the State Governments. Now the Central Government has come into the picture. It has laid down certain guidelines as to under what provisions or on what conditions they want to accord permission. Almost all these things were there earlier also. The State Governments were also doing the same thing. Whether all those conditions were fulfilled or not. I don't know. They should have buildings, support-all these conditions were there. Besides that, there is nothing in the Bills. The only difference is, earlier the State Governments used to accord permission and sanction [Shri N. Giri Prasad]

the colleges. Later on the Medical Council was to intervene and give recogni-And Universities are there to give degrees and certificates. This is the situation. Because this is a concurrent subject, the Central Government brought these particular Bills.

Some hon. Members were saying that some State Governments were misusing the powers and allowing mushroom growth of medical colleges, and in order to curtail that the Central Government has to judiciously apply its mind, take the advice of the Medical Council and accord sanction. That is the whole logic behind this, But what is the guarantee that the Central Government will apply its mind judiciously even as per these guidelines, because these guidelines were there earlier also? As far as I know, our Chief Minister was under pressure from top people here who were given two or three colleges for their kith and kin or friends or political proteges. know who those are. For political reasons or for personal reasons, certain things were conceded. Otherwise he would not have gone to the extent of sanctioning so many colleges. So my submission is, the Central Government thinks that it can apply its mind to, reasonably think over, the matter without succumbing to pressures this way or that way. That is the position. At least, that is the impression they want to give through these Ordinances

But, as far as politcians are concerned, ofter all, in Andhra it is their Government. They could have advised them. The Congress President is here Prime Minister is hire, the Cabinet is here, the Education Minister is here, the Health Minister is here—and they could have advised him that he should not go on like that and then that man would not have gone to that extent. But, in fact, he was pushed through by some pressures and this had happened. what did it prevent? Afterwards all these people went to court. Nothing has happened. These Ordinances could not help anybody, either the private college people or the Government. They have no locus standi. Whether this Ordinance

will apply to the already sanctioned colleges in Andhra Pradesh, That is also a question, a million dollar question. Even the Supreme Court also cannot answer that. That is why the whole matter is still pending before the Full Bench of the Supreme Court What they will decide, I do not I think that this Government know has to be bailed out by the Supreme Court itself because they want to do everything through rules, whether they want to allow capitation fees or they want to allow donation or they will fix a certain amount of fees which is necessary for running the colleges because private people will not run the colleges for charity, but they will run them for money. Otherwise, why should they come into this field? They have got 101 ways of making money. So, they are coming to make money. On how far the Government will allow them, it has rolicy. Indirectly they are continuing the same thing.

group Dialling

Bill, 1992

I have got a list. Rajya Sabha was informed about the present state of private medica' colleges existing in our country. They are in Andhra Pradesh, 1; Bihar, 2; Gujarat. 1; Manipur, 1; Punjab. 1; Tamil Nadu, 2. This is one type of category. The other States do not have them. But surprisingly Karnataka is having 13, and Maharashtra is having 10. This is the answer gven in Rajya Sabha in this month itself So, all of them, except two or three, were recongnised by the Medical Council of India.

So, the Government has to announce i's policy. Without announcing its policy, they issued this Ordinance. They are not clear about their own things. how to allow capitation fees, whether or not to allow or fix some percentages, What about the principle of social justice to be applied in this regard, whether any reservation should be there? In the State sector certain things are there, but when the Central Government wants to intervene, what is their policy? Thev could not make out what their policy is about reservation because that must be there.

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The main thing is: If the Medical Council itself has recognised all these colleges except two, 11 in Karnataka, 10 in Maharashtra, they have themselves allow them, thinking that they have got certain facilities, infrastructure and everything else. How can they discriminate against them? Some people argue in our place also, "Andhra Pradesh students are going to Karnataka and Maharashtra by spending lakhs of rupees. Why should we spend money in other States? Why can't we start colleges here?" That is their main logic. So, when the Central Government wants to intervene, should have a clear-cut policy. I think, they have not applied their mind to this not at all clear aspect. They are about it.

Though there was some judgement in July or June, on that also many problems were taken up before the Supreme Court They want to consider it in depth. The only thing I would like to suggest is that after you get the Court judgement, whatever judgement is given by the Supreme Court, the Government has to consult various Opposition parties also in this respect, on how to bring about a scientific, rational approach to these matters.

I have got one or two suggestions or submissions. Ont thing is clear. According to our Constitution, our Government has to concentrate on primary education, universal education to all the people below the age of 14 years. They have grossly failed in this respect. They have not succeed more than 50 per cent. How many years will they take for that? Though the Constitution, as far as remember, stipualted only 10 years, they have taken a longer time. Even after 40, 45 years they could not do it. When the state of the primary education of our children is in such a bad shape, how can we expect that the Government would spend a lot of money to make doctors?

Some doctors, after getting educated, on whom the Government spends, Rs. 10 lakhs, Rs. 15 lakhs—I don't know how many lakhs they spend on each student-they go abroad to serve the people there to make money there, But in rural areas, urban areas and slum areas our people do not have any health, How to meet that problem? If these doctors are trained by spending a lot of money, they must earn money to make up that money spent. But the problem is how to attend to the health care of the poor. The Government must have a policy in this regard. As far as I know, there are no hospitals in the rural areas. The so-called primary health centres do not work. Patients do not go there. Doctors are generally found absent. They will be somewhere in the cities. So, there is no medical facility there. Exen if some doctor is there, there is no medicine. Even in the urban hospitals we do not get medicines, though doctors are there. This is happening because everything is being commercialised. In this state of affairs only the rich can afford to have any proper type of health care. But the question is I know one about the poor people. heart patient went to the Nizam Medical Hospital. He was having only Rs. 20.000. For the treatment 70,000 to Rs. 80,000 were required. The problem for him was how to get that money. He gave up the treatment because with Rs. 20,000 or Rs. 30,000 he could marry his daughter. tead of saving his life with that money he had to spare it for his daughter's marriage. This is the state of affairs. I would like to know whether the Government will take up the resposibility that the patient is not deprived of the treatment because of shortage of money at his disposal. I request the Government to ponder over this question. delivering speeches and making false promises the Government will not be able to solve this problem. These deeper problems having socio-economic dimensions. I think the Government in consultation with political partes and experts in this regard should evolve a proper policy so that the principle of social justice and the principle of meeting the health care are attended to thereby helving the society at large. This is all my submission. Thank you.

group Dialling
Bil., 1992

DR YELAMANCHILI SIVAJI: The medical education has affected many politicians right from Nilangekar in Maharashtra. He lost his job as a Chief Minister. The then Governor Kona Prabhakar Rao. wro hails Andhra Pradesh, also lost his job as Governor. Dr. Janardana Reddy is the recent victim from Andhra Pradesh. He There are shadows also lost his job. on Mr. Bangarappa also. We can quote dical education. Not only that, several Chief Ministers, Governors and politicians lost their job because of the edu-Not only that, several princation. cipals of medical colleges Education . Directors of Medical their States various lost jobs and the were found guilty by various courts of law of the land, be it the High Courts of various States or the As mentioned by my Surreme Court. friend, Mr. Giri Prasad, I feel that it is .. fall out of Andhia Pradesh that this amendment was brough'. The original amendment to the Medical Council was proposed some time during 1987, when Mr. P. V. Narasimha Rao, the present Prime Minister, was the Minister holding the portfolio of Human Resource Deve-He was responsible for that iopment. Bill. Somehow or other it could not be passed. It was referred to the Joint Select Committee and after so much of arduous labour for two years they could submit their report. But for the reasons that are obvious, it could not be pas-Anyhow the Government prepared a comprehensive Bill for amendment of the Indian Medical Council. Meanwhile, when we go back to Andhra Pradesh, when Mr. Vengal Rao was the Chief Minister, sometime during 1978, there were two Medical Colleges in the private sector in Andhra Pradesh-one at Kakinada and another at Warrangal. Those colleges were collecting capitation fee to the tune of something like Rs. 12,000 or Mr. Vengal Rao thought Rs. 13,000. collection of capitation fee was not pro-So, he brought those colleges under the purview of the Government. The Government is running those colle-But within two years Dr. Channa Reddy came into office-the present Governor of Rajasthan-reversed the same

and opened a private medical college in Vijayawada during 1980 with a capitation fee of Rs. 1.5 lakhs, From the same party one Chief Minister closed the two private medical colleges that were ollecting a capitation fee to the tune of Rs. 12,000 or Rs. 13,000 per student. Within two years the clock had run a full circle. Again a college was opened with Rs. 1.5 lakhs as capitation fee. Shri N. T. Rama Rao came into office during 1983 and the capitation fee was banned and this college was also nationalised. But the medical college that was opened at Vijayawada during 1980 could not be recognised by the Indian Medical Council for nine years. But for the Government of Andhra Pradesh taking over the college and establishing a medical and health university at Vijayawada, that college would not have been recignised by the State Medical Council. But it was recognised after 1989. Janardhana Reddy came into office in 1992.

SHRI M. L. FOTEDAR: You need not mention the names of the Chief Ministers.

DR. YELAMANCHILI SIVAJI: Okay. In July, 1992 on a fine morning we got 20 medical and dental colleges in Andhra Pradesh. For the last fifty years, Andhra Pradesh could not open more than 8 or 9 colleges. But on a fine morning in July, 1992 we got 20 colle-Everybody was surprised at the decision. Everybody was taken aback. It is a fact that these colleges are supposed to be owned by the barons, arrack contractors or sand contors and cement contractors. that they would impose some dicipline in the colleges because all the that ae managing these colleges, whether they are arrack contractors or sand contractors, are unning private armies in Andhra Pradesh. Elsewhere also the situation is the same. In addition to the police and the Excise force, it is a fact of life that all the arrack contractors are running their own private tion force. So they could impose some discipline in the medical colleges. If by any chance, the medical students go on a

stricke, they can press into action their private armise "Are boys, you better join your colleges; otherwise you will be taught a lesson physically and man-handled." Even our friend, Mr. Narayanasamy was mentioning that in JIPMER not even 40 per cent of the teaching staff were available. So if that happens in Andhra Pradesh, I am sure that these arrack contractods may warn the teaching staff also and see that they stick to their jobs; otherwise they will be taught a lesson physical y. So this is the situation.

Mind you, Mr. P. V. Narasimha Rao was the Chief Minister of Andhra Pradesh during 1972. Not only that, when I was a student in a merical college, he was holding the portfolio of medical college, he was holding the portfolio of medical and health services. He had visited my college at Guntur to inaugurate an exhibition. For some more time he was holding the portfolio of education department also. The Prime Minister knows pretty well the medical education system in Andhra Pradesh. It is not a new area to him. Both as Chief Minister as well as Minister ofr Medical and Health Services and Education, he knew the goings on n the medical colleges in Andhra Pradesh.

Mr. Fotedar, the hon. Health Minister, gave some wrong signals.

CHRI MENTARY PADAMANABHAM (Andhra Pradesh): To whom?

DR. YELAMANCHILI SIVAJI: As the Minister of Health, I compliment his wisdom, I compliment his sagacity. But the gave some wrong signals as far as medical education is concerned. He had issued a statement in Madras stating that the Government was thinkng on the lines of privatising medical education. peared in a section of the press. Privatisation of medical colleges does not mean liberalisation of our economic policy which is being preached by Mr. Manmohan Singh. It is something diffe-It is privatisation with Government protection. That is the privatisation in medical education, as

understand it, because it is a fact that to run a medical college the prerequisite is to have a teaching hospital. And, it is a fact that the stipulation of the Indian Medical Council is that for every 100 admissions in a medical college, in they should under-graduation, possess a teaching hospital with 750 beds. So, after opening the college, they will collect capitation fees to the tune of Rs. 5 lakhs or Rs. 10 lakhs, whatever it is, according to the demand. They start the college without the necessary infrastruc ture. Later on, they simply come to the Government with the request, "Please allow your District Hospital to be utilised for our teaching purpole". State Government jolly well sanctions the hospital to be used for teaching purposes and the onerous responsibility running the hospital lies with the Government whereas the right to collect capitation fees lies with the management. So, if M1. Fotedar That is the flaw. is serious about the job, he should have seen to it that a teaching hospital made prerequisite. Unless a teaching hospital is started, nobody should be allowed to start a medical college, It should be there in the Bill, it is conspicuous'y missing.

Another point I would like to add in this context is about the demand and supply position of doctors in this coun'ry. What are the recommendations? What does the Planning Commission say? The Planning Commission, in the Eighth Plan Document, categorically says that the supply of doctors had overstripped the demand. So there is no point in opening new medical colleges, whether private or Government. What does the annual report of the Ministry say? It also says categorically that the number of doctor, available is more than the requirement in the country. The various recommendations of expert committees, right from the days of Dr. Bhob and Dr. A. L. Mudaliar, and even of the UNESCO and the World Health Organisation are on these lines. Mr. Motilal Vora, the then Minister for Health warned all the State Governments stating that not only within the country but also outside the country the demand is going down and

therefore, there may not be an opportunity for Indian doctors, for our boys and girls, to seek employment elsewhere. Therefore, the Union Government wanted the State Governments to see that no medical college was opened, whether in the private sector or in the public sector. But contrary to that, medical colleges are opened. And what is the ratio of the doctor population to the general popution of the country? More doctors are expected by the expert available than And, the expert commitcommittees. tees advised the Government against the opening of new medical colleges. But, on top of all these things, suddenly medical colleges are opened, whether in Andhra Pradesh or in Karnataka or in Maharashtra or elsewhere. In the first week of July, 20 colleges are opened in Andhra Pradesh itself, Almost all the Members of Parliament signed a mem >randum. Sir, please do not ring the bell.

THE VICE-CHAIRMAN (SHR) SYED SIBTEY RAZI): I am not going to ring the bell. But your party has been allotted only five minutes.

DR. YELAMANCHILI SIVAJI: Not party.

SHRI MENTAY PADMANABHAM: He is a doctor.

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): That is why he has taken ten minutes already. Mr. Sivaji, you take five minutes more and conclude.

DR. YELMANCHILI SIVAJI: All the Members of Parliament from Andhra Pradesh, cutting across party lines, signed a memorandum and submitted it to the Prime Minister for his intervention in the matter. And we had a dialogue with the Prime Minister three or four times. We approached the hon. Minister also and we were about to discuss the matter on the last day of the last Session in the form of something like a half-an-hour discussion But the Minister said that he would do something in this regard and so it might be deferred. So, that was deferred. The last Session concluded on

21st August. But suddenly, within nve or six days, an ordinance was issued. What is the meaning of it? When the Session was on, Mr. Fotedar could have had the matter discussed and elicited the epinions of the various parties. could have done it in a wiser way, in a more systematic way. He just pulled out some three or four pages from the original Amendment Bill, 1987, and carved out another ordinance. I have seen the provisions of the Bill. But in Andhra Pradesh there is a feeting that Fotedar did it only to bail out the State Government. I may not subscribe to that feeling but there is a popular feeling in Andhra Pradesh. (Interruptions)

SHRI M. L. FOTEDAR: I am not a judge I cannot bail out anybody.

SHRI MENTAY PADMANABHAM: But you bail out the Chief Ministers of the Congress party. (Interruptions)

DR. YELAMANCHILI SIVAJI: But in spite of your best efforts you could not do it. I was made to understand that a lot more discussion took place between the State Government and the Government, a lot more correspondence took place between the State Government and the Union Government. So I would like to request the hon Minister to place the record on the Table of the House as to what correspondence took place between the State Government of Andhra Pradesh and the Union Government in regard to opening of medical colleges. What was your advice? Did you advise them to open the colleges or did you advise them to withdraw the G.O.? What was your advice? You please place the record on the Table of the House. It will be useful for the future Chief Ministers also so that they can behave in a wiser way. (Interruptions) So what I feel is, Mr Fotedar feels that it is liberalisation. In accordance with this, the credit goes to Mr. Manmohan Singh. Let everybody open a college. Let the university conduct examination and there is the survival of the fittest. Whoever gets the maximum results in a particular college, that college survives and the others will vanish. This is not liberalisation. It

is privatisation with the Government protection and allowing them to use the Government hospitals and the onerous responsibility to run the hospital lies with the Government. But the right to collect the capitation feels Les with the management. So this distortion should be corrected lock, stock and barrel.

I would like to add another aspect that whether it is privale medical college or Government medical college, enough number of teachers are not available in medical education nowadays. More so, for Anatomy, Physiology, Pathology etc. teachers are non-existing because as soon as one completes his graduation, naturally he opts to go in for surgery or child health etc. but nobody wants to live as a teacher as is the case in any Arts college or a Science college. So unless some incentives are there, it is not possible to train people to teach in medical colleges. Every medical college is running short of teachers. The picture is the same whether it is the All India Institute of Medical Sciences or JIePMER or whatever it is So some effective steps are needed, some incentives are to be offered to see that teachers are available in medical colleges.

Another aspect I would like to add is about dental colleges. During our school days, in every medical college, medical education was for six years. Nowadays it has been reduced to  $4\frac{1}{2}$  years. (Interruptions)

SHRI M. L. FOTEDAR: Miss Saroj Khapare is appreciating your argument.

DR. YELMANCHILI SIVAJI: She was the Minister for some time. I was given to understand that from the next year, the Indian Medical Council is reducing the duration of medical education from 4½ years to 4 years. What I mean to say is that in every medical college enough space is available for Professors' rooms, for lecture gallery etc. for both BDS course as well as MBBS course. The same infrastructure is sufficient whether it is Anatomy, Physiology, Pathology etc. We can start a BDS course in every college without any investment at all. (Interruptions) Without any extra expen-

diure, dental course can be started. That is how the University at Vijavawada in Andhra Pradesh sought the permission from the Dental Council to start the BDS coarse Suppose, every State is conduct. .ng an entrance test for medical education and boys and girls are selected depending upon the rank in merit they get. Some people who are on the top may be ailotted to medical colleges. Some people may be at the bottom. Since they could no, acquire a higher rank, they can be adotted to dental course. Aud those who arc admitted into dental courses, they can as well be asked to pay a little more than in the form of tution fees. Let the Government conduct BDS course in medical college. Your Planning Commission says, there is demand for course, there is demand for dental surgeons. Your Annual Report also says so. But why don't you examine. The quetion of opening dental courses in each meical college, whether it is Government or private? It is a fact that our resources are very limited. Let us utilise our limited resources in a more meaningful way. I would like to suggest, instead of openign dental colleges, you should start dental courses in each medical college. It is also a fact that more advertisements are appearing in a section of the press stating that Russian Republics are inviting people to train there. Even Republics like Uzbekistan are also inviting applications. But as soon as they join these, they again approach the Government and say, "The conditions are very bad there and we canont pay the fees. Let the Government reallocate us State Governments." to various don't you make it very clear and see to it that such rackets do not operate in the country? These are all dilly-dally operations.

SHRI MENTAY PADMANABHAM: A very big racket is operating.

DR. YELMANCHILI SIVAJI: Yes, a very big racket is operating.

SHRI MENTAY PADMANABHAM: There is one Mr. Jain, not this Jain. I want to interrupt, Sir, if you allow me to speak for one minute because there is one Mr. Jain...

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI). Dr. Sıvaji, kindly yield.

SHRI MENTAY PADMANABHAM: There is one Mr. Jain who has been sending a number of students to Soviet Russia collecting huge fees from students. The moment they reach Soviet Russia, nobody is taking care of them. This is a very, very serious issue. This was discused in this House. There was a inquiry but nobody can touch him. This is the most shameful thing, Sir. I appeal to Fotedarii to investigate the matter. There is a very big racket. There is one Jain who was previously the Secretary of the Indian Medical Council, that is what I was told. He has collected lakhs and lakhs of rupees particularly from the students from Madras, Tamil Nadu, Andhra Pradesh and Karnataka. And he is let off! Nobody can touch him now!

DR. YELAMANCHILI SIVAJI: I don't know what is happening.

SHRI MENTAY PADMANABHAM: Not this Jain

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): Please try to conclude, Dr. Sivaji.

SHRI V. NARAYANASAMY: Dr. Jain will only go for video films, nothing else.

DR. YELAMANCILI SIVAJI: What happens is if one gets trained in a private college by paying five lakhs or ten lakhs of rupees, one enters the market with a strong commercial mind. Whether it is warranted or not, he writes several prescriptions to get a commission or he asks the patient to get some some X-ray or some scannigh done or, whatever it is, again to get more commission...(Interruption)... So he enters the market with a strong commercial mind. It is not desirable to allow all such colleges. My friend was also mentioning that colleges were opened Five more colleses were opened by Bangarappa Karnataka,

SHRI M. L. FOTEDAR: I said, "Don' mention names."

DR. YELAMANCHILI SIVAJI: there is an ill-feeling in the State just like providenon. Until 1956 there was Fred oction in Andara Pradesh, "Andhra" means kayanaseema, and Circar...(Inurruptions)... telengana aiso. Andhra tradesh consists of three regions-Andhra Proper, Rayalaseema, and Telengana. In me erstwhile Nizam rule no prohibition was there. So people used to complain "An our money is going to Hyderabad and Telengana. Why don't you open liquor shops n Andhra Pradesh itself so that we can retain our money here itself." Likewise, an argument is gaining momentum that all our money is going to Karnataka and Maharashtra, then why don't you open medical institutions and engineering institutions in our own State? So, a comprehensive act and a comprehensive penal measure are needed. far as the dental colleges are concerned, I don't think that there is anything new in this Bill because the earlier Counc'l Bill envisages that if anybody wants to go in for a dental college, prior permission is needed So, there is nothing particularly new in this Bill as far as the dental colleges are concerned. I hope that the hon. Minister will consider my suggestions while replying and he will respond to them.

SHRI TARA CHARAN MAZUMDAR (Assam): Mr. Vice-Chairman Sir, thank you for giving me this opportunity to speak on this Bill. I am just referring. (Interruptions)...

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): ...to a peculiar SYED SIBTEY RAZI): Please listen to him. (Interruptions) ... Please listen to him.

SHRI TARA CHARAN MAZUMD-AR: ... to a peculiar situation that has arisen out in my State of Assam. has arisen out of the servation of forty seats for admission by the Chief Minister. In my State Chief Minister drew up a list containing forty names without consideration of the minimum required qualifications for adminimum into a medical college Naturally, there was a writ petition before the hon. High Court and the High Court cancelled the list. Of course, the High Court upheld that the State Government should

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discretionary tae given forty seats as Now the other students are on the streets. There are a lot of disturbances Medical education has come to a halt in the State and the Guwahati Medical College Hospital, which is the premier hospital of the State-not only of Assam but of the entire North-Eastern region-was closed resulting in difficulties to the people who come there for trentment. Now, after the judgment of the High Court, the State Government again wanted to admit those very students who were arbitrarily selected. The movement is still going on The medical education has come to a stadnstill. I want to submit is that in this there should have been some modalities, some restraints, as regards the filling of the discretionary seats. If there is restriction, then these discretionary seat will perpetuate the capitation fee. It is clear that the students for these forty seats were selected not on the basis of merit, but the selection was made for considerations other than merit. So, this should have made some provision as regards the exercise of the discretionary power. Some measures should be there to put some restriction or some restraint on the exercise of this discretionary power and some modalities should be there by which this discretionary power has to be applied. I fully support my learned friend, Shri Kulabidhu Singh, that the entire North-Eastern region is neglected as regards medical education. Our people are poor people. It is not possible for our boys to go outside the region for getting medical education. So, I request the hon Minister of Health, through you, Sir, that proper provisions for education in the North-Eastern region should be made My State, of course, has got three medical colleges and these three medical colleges are also not adequate. So, the Government should take special steps for providing medical education to the boys of this region. these words I support the Bill. My submission is that some restriction has got to be put on the exercise of iscretion in selecting the students for the discretionary quota. Thank you.

DR. JINENDRA KUMAR JAIN: Sir, I thank the hon. Members for taking part .n the debate and speaking on the Statutory Resolution which was moved by me. The quality of debate was high and many constructive suggestions and many points were placed before the House. I would like to personally thank Shri W. Kulabidhu Singh, Shri Jadhavji, Shr. Md. Salim, Shri Giri Prasad, Shri Sangh Priya Gautam, Shri Narayanasamy, Dr. Sivaji and Shr. Tara Charan Mazumdar giving constructive suggestions. The few roints which came out of the debate I would like to summarise in two minutes. Some Members feared excessive concentration of power in the hands of the Central Government which could be misused for political considerations or other-Most of the Members expressed the view that there is need to bring a comperhensive Bill incorporating medical education reforms. The issue of capitation fee also came up. Although Members were opposed to the concept of capitation fee, some suggestions by hon. Members like Jadhavji examination. The self-employment potential and the private financing of medical education, the points that Jadhavii mentioned, have merit and I would like the hon. Miinster to respond to them. Some Members expressed their fear the I had done, about the very nature of Centre-State relations, with more more powers being shifted to the Centre and the State Governments being deprived of their duties and functions. The issue of political will was also raised. I would like to say that on matters like this we should not divide this Parliament on the basis of partisan considerations. Issues like medical education need not be judged on the basis of politics and all of us should unanimously support the Health Minister and confront the problems which are confronting the nation today. issue of reservation for poor people, tribal people, hilly people also came in. Shri Sangh Priya Gautam made a very impassioned plea for the people belonging to the backward communities. Scheduled Castes and Scheduled Tribes. The lack of doctors in rural, hilly and tribal areas was also brought to the notice of

the House Naturally the medical educallou system has to take care of these imbalances. The Supreme Court judgement also came up during the discussion. Certainly there is need to review it. How can a country which cannot provide drinking water to its population, justify that medical education, which is a very privileged type of education, will be a fundamental right of the people? Moreover, there is one thing which I would to point out. The Supreme Court judgement is very clear that when a private medical college is recognised by the Government, the fact that it is recognised makes the Government responsible to provide free education. Now the review process is on. Some parties have gone to the Supreme Court. I would like to know from the Minister the stand taken by the Government of India before the Supreme Court on this petition. Your stand in this petition before the Supreme Court should be clearly spelt out so that we know what you want to do. Many of the Members objected, the way I have objected, to the manner in which Ordinances are issued. I would like to conclude. I would like to say that wherever there were disagreements they have been expressed. But we should all focus now on agreement. And I make a suggestion to the hon, Minister. In a spirit of constructive contribution, I make a request to him that he should give two assurances to this House which will allow me withdraw my motion of disapproval. And I am not asking for the moon. I asking for two very practical assurances. My first request, Sir, is that I want him to assure this House that there will not be any patronage or adverse discrimination in matters of medical edumation while the hon. Minister and his Government exercise the powers that we going to give them today. Let him assure this House that all these matters will be decided on merit and not on the basis of any partisan or, at least, political considerations. The second assurance, Sir. 1 need from him is, I need a time-frame within which he will bring before this House a comprehensive Bill incorporating the medical educational reforms. I don't want to inconvenience him. Let him say, "we shall take one year, we shall take

two years, three years, four years or five years," Feel free But give a time-frame or that we can tell this nation that an activit exercise is on in which our Government is considering all the aspects of reforms. It the medical educational should consult the parliamentarians, profe sionals, people, students and all sections of the community who will be affect. ed by this vital Bill. And within time-frame, say that you will bring comprehensive Bill so that we are assured that today's Bill that you want us to gas or the ordinance about which you wan, that I should withdraw my disapproval motion, is only taking care of one part of the amendments. But the whole lot of improvements that are needed will have to be brought before this House very soo nand within a time-frame. Sir, if the hon. Minister gives me and this House these two assurances, I you that I will withdraw my statutory resolution of disapproval of these ordinances. Thank you.

SHRI M. L. FOTEDAR: Sir, I am very grateful to the hon, Members who praticipated in this discussion. I wish that some more Members had participated and we had benefited more. I would like to refer to Dr. Sivaji's allegation that I said in Madras that I was in favour of privatising the medical education. I have not said that the Government is, or I am, intending to privatise the medical education. All that I said was that we would like to fivite the private sector also in the medical education. . (Interruptions)

DR. YELAMANCHILI SIVAJI: That is what I said, that you gave a wrong signal.

SHRI JAGESH DESAI (Maharashtra): You have given a good material for the Minister.

SHRI M. L. FOTEDAR: The private initiative should be there. What I said at that itme, if I remember correctly, is that the private initiative should be regulated in a manner that it serves our basic social objectives as enunciated in the Constitution. Some of my friends including Mr. Gautam asked what are our social objectives. Our social objectives

are: No. 1: the medical education should not be commercialised. And the medical treatment should not be merchandised. I am sorry to say that in our country, at this time, medical education has been commercialised

which has resulted in commercial sation of medicati treatment to the people. So, it is with a view to check both these things that we thought that an Ordinance should be brought because there was muchroom growth of medical colleges without creating the necessary infrastructure like a hospital, as Dr. Thulasi Reddy has said; there should be infratructure for that or that there should be a nursing school or any other thing. So, we thought that if we did not issue an Ordinance, more colleges would come up in the country and then it would be very difficult to apply the law retrospectively which would have been uncostitutional.

I agree with the hon. Members that we should have brought the Bill much earlier. It became necessary for us or expedient for us to issue an Ordinance. As all of you know, when Mr. P. V. Narasimha Rao, who is our Prime Minister. was the Helth Minister, he grought a comprehensive legislation before this House in 1987 and I think before that this very Parliament had brought medical education on the Concurrent List of the Constitution. So, it was after a decade or so that the Congress Government took the initiative of giving a new orientation to medical education in the country. But that Bill was referred to a Joint Committee and the report came in 1989. From 1989 to 21st June, 1991, this period is part of history. We had Governments, but no Government could govern and no Government could bring any such . . . (interruptions) . . .

SHRI JAGESH DESAI: These are facts.

SHRI MENTAY PADMANABHAM: These are facts as understood by Mr. Fotedar...(interruptions)...

SHRI M. L. FOTEDAR: The did not do anything...(interruptions)...

SHRI MENTAY PADMANABHAM: Because you have not done anything Babri Masjid was demolished and 1500 people died after the holocaust.

SHRI M. L. FOTEDAR: Let me not accuse the then Governments who lacked to some extent, I could say, the political will. At least, I should say that they initiative. lacked tre political zring the did not They Durin the last one year, we have tried that the Bill, which was recommended by this Joint Committee, should be examined in depth and I think twice or thrice I made a staement in this very House that I proposed to bring a legislation before comprehensive House for smooth passage. But in the meanwh le the Supreme Court gave the The judgment said that caadgment. potation fee was not constitutional and medical education was a fundamental I would not like to go the details whether it is a fundamental right or not. But I do say ... (interrupilonsQ...

SHRI VITHALRAO MADHAVRAO JADHAV: The judgment S given by the High Court not by the Supreme Court.

SHRI M. L. WOTEDAR: See. Mr Jadhav, when I say comething in Parliament I know what I am saying. were proposing to bring the legislation before Parliament. But the Supreme should be Court case came up. What our stand? Some hon. Member has asked, I think Dr. Jain has asked, as to what is the stand of the Government of India before the Supreme Court so far as the capitation fee or any other thing We had a stand. is concerned. when our lawyer went to the Court, the Court closed the case and the judgment policy was reserved. So, what is our with regard to capitation fee or any other thing could not be disclosed. Because we have not disclosed our case before the Supreme Court, I do not think it would be proper for me to say at this stage because the judgment has not been announced. At this stage, it would not be proper for me to say what is our stand so far as capitation fee is concerned. But, I do scay, and I have

[RAJYA SABHA]

said it a number of times, that so far as health care of the people of India is concerned, it is a fundamental right of every citizen of India that he should get free medical aid from the State, from the Government. I have said it many times, and I do refer to it again. would like to say that it is not only a fundamental right but it is a basic human right also.

Mr. Gautam has raised some points that the doctors should have rural orientation and that they should be posted in the rural areas. I completely agree with him. I know that the UP Government had issued an order banning the private practice in the State. immediately the courts intervened, and I am told that in about 125 or 130 cases, the courts have permitted private practice and stayed the action of the State Government. Health as such is a State subject. How the State Governments ask the doctors to go to the rural areas is their business. But we are also in touch with them that they should depute doctors who seek irrst appointment to serve in the rural areas. So far as the point whether we want to bring any comprehensive Bill before the Parliament is concerned, as far as the medical education is concerned, I can assure the House that as and when the Supreme Court will give the judgment, we will examine it because we have comprehensive material. We want to give a new orientation to medical education in the As soon as the Supreme Court judgment is available, I will come before this House within a record time after consulting the Law Ministry other M nistries. As soon as possible, I will bring before the House a comprehensive Bill so that the medical education gets a universal acclamation from the people of this country.

As regards the second point, Dr. Jain and some others have said that the Government of India, perhaps, have excessive powers by either issuing an Ordinance or by taking away any right from the State Government. must tell the hon. Members very frankly that at this time also, the Central Go-

vernment has got the power. The power is that once the State Government and the Medical Counc.l recommends, the final notification or acceptance is given by the Central Government. The intention of this Ordnance or this legislation is that before starting a medical institution, they have to approach the Medical Council of India through the Government of India. They have to prepare a project report. After preparing the project report, they have it approach the State Governments and the University concerned, and then the State Government will recommend to the Government of India. We will it to the Medical Council. The Medical Council will send it back to the Government of intention is that there The should be checks and counter-checks so that there is no substandard tducation provided to the students of this country.

Secondly, Sir. Dr. Jain has said whether any political patronage will be given I can tell Dr. Jain that it has never been the intention of this Government to give any political patronage to any section of the society, especially in providing medical education or edu cation. Had it been so, then we should not have take the steps of issuing an Ordinance. All that I can assure you is that the only political patronage that we are going to provide in the education is that ment will have the only political patronage that we are going to provide in the medical education is that merit will have the only motivation and nothing else. And I propose that I will have a high-powered committee in the Government of India which will decide which is the party or which is the institution which has the necessary infrastructure to have this thing. So, the question of political patronage in such cases does not arise, especially in the case of education, more so in the case of medical education.

Another question has been raised by one of our friends from Manipur. has said that more and more medical colleges should opened. I can tell the hon. Member that the Chief Minister of

Manipur is trying hard that the medical college which is under the control of the State Government should be taken over If a State Government by the Centre. cannot run one medical college how is it possible for us to take that over? I can say that it is not possible for us to open new medical colleges in the public sector. We will encourage the private sector, subject to the condition that the private sector does not consider that this medical education will become a machine for earning money. is why I have said that we have to give some quota for all-India meritorious students. We have to give some quota for the Scheduled Castes and the Scheduled Tribes where they do not get any quota in that Sta'e and also the OBC's in that State, whatever be the formation of the OBCs. This is a major policy decision that we will have to take and t can be taken only after the Supreme Court judgement is available.

A new hon, Member, Mr. Tara Charan Majumdar from Assam, has said that perhaps the State Government has given some seats to us, to the Central Government and this is a discretionary quota with the Central Government. I want to rebut it and rebut it very emphatically that Assam Government or any other Government has given any discretionary quota. All that we do is that wherever there are medical colleges in the States. we request the Chief Minister to give some sents to the Central Pool and the seats are riven to the Central Government, to the Health Ministry. The Health Ministry allocates the seats. We give it eithat to the Defence Services, or to thee MHA or to some other service or to some Stries which do not have medical colleges available there. The right of allocation is with the Central Go-But the right of nomination vernmen! is with the State Government. have nothing to do with the discretionary quota as Mr. Tara Chran Majumdar has said.

Another point raised was about the guarantee that the provisions of this Bill will not be misused. I can ask the hon.

Members as to what was the guarantee that the provisions of this Act were

not misused. by the State Government. That is why we had to intervene. We have got the Concurrent jurisdiction. Now the only guarantee that I can give is, apart from my own personally, we are very judicious. This Parliament is the highest forum which can be the guarantee for the supervising anything that the Government does I bink that can be the only guarantee.

A mention was made about JIPMER. I am aware of it. There was shortage of some persons in JIPMER and I sent a team headed by the Health Secretary to that institution. This institution is in the name of Pandit Jawaharlal Nehru and we will see to it that this institution really deserves the name after whom this institution had been established. We have appointed professors assistant professors and other staff for that institute and I think that within the next three or four month everything will be okay.

Another point was raised—I don't know whether Dr. Jain mentioned it—whether anything has been done. We had referred the case to the CBI and the CBI has said that administrative or reportmental action should be taken in this case.

Another hon. Member aske das to what the Government proposes to do and whether we had entered into any corresondence with the then Chief Minister of Andhra Pradesh. I can tell the hon. Member and say it publicly on the floor of the House that either directly or indirectly, there was no communication—either verbal or n writing....

SHRI MENTAY PADMANAB'HAM: Verbal.

SHRI M. L. FOTEDAR: Even verba', I said. Whatever communication was there, it w s vaiform with all the Chief Ministers, as to what they should do and what they should not do

In conclusion I would say that we want to evolve a system by which we would like to create a new cadre of doctors who have creative thinking, a new cadre of doctors who would come out of the medical institutions, full of compassion and human touch, to alleviate human suffering particularly, in the rural

areas. This is the intention of the Government.

With threse wods, I would like to seek the indulgence and support of this House. For achieving this objective of the Government, I would like to seek the indulgence and support of this House. Trerefore, I would request Dr. Jain to withdraw his Resolution and I would request the hon. House to pass these Bills.

SHRI MENTAY PADMANABHAM: Just one minute, Sir. Mr. Minister, I wo 11 invite your attention to sub-section (5) of the proposed new section 10A. It says:

"Where, within a period of one year from the date of submission of the scheme to the Central Government under sub-sotion (1), no order passed by the Central Government has been communicated to the person or c lege submitting the scheme, such such scheme shall be deemed to have been approved by the Central Government in the form in which it had been submitted, and, accordingly; the permission of the Central Government required under sub-section (1) shall so be deemed to have been garnted." What is the purpose of this section?

SHRI M. L. FOTEDAR. The purpose of this section is....

SHRI MENTAY PADMANABHAM: This would only create more problems for you, for the Government. This section was inserted for helping the colleges already started in Andhra Pradesh, by the Chief Minister of Andhra Pradesh. But now, there is no such necessity because the Andhra Pradesh High Court had struck down the permission given by the State of Andhra Pradesh. The Supreme Court also was quite unequivocal in its decision, in the Mohin Jain case. Therefore, there is no need for this section.

THE VICE-CHAIRMAN (SHRI SYED SIBTEY R \ZI): Mr. Padmana-bham, please sit down. Let him reply.

SHRI MENTAY PADMANABHAM: Will the hon. Minister kindly say what is the purpose of this section?

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): Mr Minister. would you like to respond?

SHRI M. L. FOTEDAR: For this very reason Now, Dr. Jain referred to the question of any politcial patronage being given to anybody, or, any slackness on the part of the Government, in any organ of the Government I ant to make sure that as and when the letter is received, it is disposed of as expeditiously as possible, whether you give permission or you do not give permission, because, reports had come to us from different States that many cases were pending for years together and no decision had been taken. I want decisiveness in this matter. This is why there is this provision for one year. If it is not done, we would take action against that organ of the Government. But the party should not suffer. The party should not say that he had sent the application on such and such date and that this thing had happened. care anything wrong happens, we there to take action against the person concerned, who shows slackness, who does not show alertness, who does not decide the case in time

SHRI MENTAY PADMANABHAM: Those people would be benefited. It would benefit the defaulters.

SHRI M. L. FOTEDAR: I see you have a problem in Andhra Pradesh.

SHRI MENTAY PADMANABHAM: I am not taking about Andhra Pradesh. I am talking in general. If a Joint Secretary or a Deputy Secretary sleeps over the report, the defaulter, the party, would get the Penefit of it. That is the reason why I am pointing this out.

SHRI JAGESH DESAI: Mr. Vice-Chairman, Sir. kindly give me a chance.

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): I will call you at the time of Third Reading.

SHRI M. L. FOTEDAR: For the information of the hon Member, I would like to point out...

SHRI MENTAY PADMANABHAM: If a Section Officer sleeps over the letter, the party, the defaulter, would be benefited.

SHRI M. L. FOTEDAR: For the information of the hon. Member, I would like to point out that no college has been established. I want to clarify that, 'Opening' is different. 'Establishment' is different. 'Establishment of a college' there should be a college. 'Establishment of a college' means, there should be professors in different disciplines. 'Establishment of a college' means, there should be a hospital, running hospital. 'Establishment of a college' means, there should life a nursing school. All these things have to be there. A person cannot start a college unless all these things are there. I have been very clear in this. In case any officer does any mischief, it is for him to say that. If they do anything wrong, if they do any mischief, action would be taken against them.

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): Mr. Kore. Only five minutes.

SHRI PRABHAKAR B. KORE (Karnataka): Thank you, Mr. Vice-Chairman, Sir, for giving me this opportunity. First of all, I must thank the hon. Minister of Health for bringing forward this Bill at the right time. I am saying so, particularly because I come from that State which is the founder of private medical colleges. Sir, my colleagues were referring to private colleges and the capitation fees charged by them. I proudly say that I am an honorary chairman of one medical college which is 30 years old. Today that college, Jawaharlal Nehru Medical College, Belgaum, is supposed to be the best medical college in the country. course, recently I had been to the United States and the U.K. There are about 300 ex-students who have passed from this medical college and who are settled in the USA and the U.K. Today in the

Indian doctors' community they are considered to be the best in America and best in the U.K. This is all because of the best training imparted to them. All' the training facilities are available India, in our country. Do not belittle private medical colleges. Of course, there are good people and bad people are also Bad people should be punished, there. but good people should be given proper opportunities. When I say about a private college, people immediately think of capitation fees. I agree that some of the colleges are charging to the extent of Rs. 5 lakhs, Rs. 10 lakhs, Rs. 20 lakhs, but if you see in my State, the private colleges are doing very well. Because of those colleges health services in my State have improved. Most of the medical colleges have their own Most of the modern facilities are available in those colleges. So, I would only request the hon. Health Minister to keep this in mind that all the private colleges are not making money Do not hold this view. Please see and ask your Counc'ls to visit the colleges and then you can decide what you should do.

For your information, as the hon. Minister just now said, already we are thinking to give 'merit seats' on all-India basis. In Karnataka we are giving 50 per cent seats purely on merit, selected by Karnataka Government, based on roster. Their annual fee was Rs. 800 but last year it was increased to Rs. 2000/-. This is just for your information.

I do not want to take any more time of the House. With these words once again I support this Bill.

THE VICE-CHAIRMAN (SHRI SYED STBTEY RAZI): I shall first put the Resolution seeking disapproval of the Indian Medical Council (Amendment) Ordinance, 1992 (No. 13 of 1992) to yotz.

DR. JINENDRA KUMAR JAIN: In view of the assurance given to the House by the hon. Health Minister, I am glad to withdraw the Statutory Resolution for disapproval.

513 (No. 5) Bill, 1992-

The Statutory Resolution was, by leave. withdrawn.

VICE-CHAIRMAN (SHRI THE SYED SIBTEY RAZI): I shall now put the motion moved by Shri M. L. Foteday, The question is:

> "That the Bill further to amend the Indan Medical Council Act, 1956. be taken into consideration."

The motion was adopted.

VICE\_CHAIRMAN THE (SHR1 SYED SIBTEY RAZI): We shall now take up clause-by-clause consideration of the Bill. There are 29 Amendments. Amendments Nos. (1) to (10) by Shii Vithalrao Madhavrao Jadhav.

SHRI VITHALRAO MADHAVR ... JADHAV: S.r. I have already spoken on the subject. I am not moving the amend. ments now. As the hon Minister has said that the decision of the Supreme Court is awaited, the amendments may be taken into consideration at that time

I am not moving the amendments. 8.00 P.M.

VICE\_CHAIRMAN (SHRI SYED SIBTEY RAZI): So you are not moving them. I shall now put clause? to vote. The question is:

That clause 2 stand part of the Bill

The motion was adopted.

Clause 2 was added to the Bill.

Clauses 3 and 4 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

THE VICE\_CHAIRMAN (SHRI SYED SIBTEY RAZI): Yes, Mr. Minis-

SHRI SANGH PRIYA GAUTAM: In the third reading. Sir. just one word. (Interruptions) ...

VICE-CHAIRMAN (SHRI THE SYED SIBTEY RAZI). No. I will not permit...(Interruptions)... No, I am not permit you. Please sit down now...(Interruptions)... No, I am not permitting you. You have arready spoken...(Interruptons)...I will not permit you... (Interruptions)... You have already spoken. I am not permitting you. Please t down. Yes, Mr. Minister.

SHRI M. L. FOTEDAR: Sir, 1 beg to : ive :

"That the Bill be passed."

The question was put and the motion us adopted.

HE VICE-CHAIRMAN FED SIBTEY RAZI): We shall now he up the Statutory Resolution moved Dr. Ja'n. disapproving the \mendm.nt) Ordinance, 1992 (No. 14 ··· 1992).

DR. JEHENDRA KUMAR JAIN: Sir, in view of the assurance given by Minister, ! am pleased to withdraw my Resolution and request the House to pass the Bill unanimously.

The Statutory Resolution was, by leave, w chdrawn.

VICE-CHAIRMAN SI ED SIBTEY RAZI: Now I shall put the motion moved by Shri M. L. Fotedar to vote. The question is:

> "That the Bill further to amend the Dentists Act. 1948, be taken into consideration."

The motion was adopted.

VICE\_CHAIRMAN (SHRT SYED SIBTEY RAZI): We shall now take up chause-by-clause consideration of the Bill.

Clauses 2, 3 and 4 were added to the Bill. (lause 1, the Enacting Formula and the Title were added to the Bill.

SHRI M. L. FOTEDAR: Sir, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

## MESSAGE FROM THE LOK SABHA

The Appropriation (No. 5) Bill, 1992

SECRETARY GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha. I am directed to enclose the Appropriation (No. 5) Bill, 1992, as passed by Lok Sabha at its sitting held on the 22nd December, 1992.

 The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India"

Sir, I lay a copy of the Bill on the Table.

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): The House stands adjourned tril 11 a.m. tomodrow.

The House then adjourned at five mnutes past eight of the clock till eleven of the clock on Wednesday, the 23rd December, 1992.